

**BEFORE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH  
NEW DELHI  
(THROUGH VIDEO CONFERENCING)  
ORIGINAL APPLICATION NO. 64/2016 (WZ)  
(M.A.No.400 of 2016)**

**IN THE MATTER OF:-**

**AKHIL BHARTIYA MANGELA SAMAJ & ORS.**

**APPLICANT**

**VERSUS**

**MAHARASHTRA POLLUTION CONTROL BOARD & ORS.**

**RESPONDENTS**

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**BHARAT KUMAR SHARMA  
SCIENTIST 'E'  
CENTRAL POLLUTION CONTROL BOARD  
PARIVESH BHAWAN  
EAST ARJUN NAGAR  
DELHI-110032**

Place: DELHI

Dated: 02.01.2020

**Progress Report and Action Taken by the Committee constituted by the  
Hon'ble NGT in the matter OA No. 64/2016 (WZ)**

The Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the matter of OA NO. 64/2016; Akhil Bhartiya Mangela Samaj & Ors. pertaining to MIDC Tarapur area and CETP operation passed the following orders on 26.09.2019 read with orders dated 22.10.2019:

- (i) We direct constitution of following Committee to assess the extent of damage and cost of restoration of the environment and individual accountability of CETP and polluting industrial units:
  - a) Representative of CPCB.
  - b) Representative of IIM, Ahmadabad.
  - c) Nominee of IIT, Ahmadabad.
  - d) Scientist nominated by NEERI.
  - e) Representative of MPCB.
- (ii) The Committee may give its report within three months. The Committee will be entitled to take any factual or technical inputs in the manner found necessary. CPCB will be the nodal agency for the purpose. The Committee may also suggest steps for restoration of the environment.
- (iii) The Committee may give hearing to the CETP operator and the units identified as polluting by the MPCB for which list will be furnished by the MPCB to the Committee indicating the period and nature of default within one month.
- (iv) The MPCB may inform the defaulting units for compliance of this order.
- (v) The MPCB may also consider exercise of its statutory powers of prosecution which power is coupled with duty.
- (vi) Having regard to the entirety of the fact situation in the present case, we direct that, except for the green and white categories of industries, other category of defaulting industries connected to the CETP, shall deposit with the CPCB the following amounts towards interim compensation within one month:
  - a) Large Industries – Rs. 1 Crore each.
  - b) Medium Industries – Rs. 50 Lakhs each.
  - c) Small Industries – Rs. 25 Lakhs each.
- (vii) The CETP on its part shall deposit a sum of Rs. 10 Crores with the CPCB towards interim compensation within one month.
- (viii) The amount may be utilized by the CPCB for restoration of the environment.
- (ix) The CPCB shall undertake jointly with MPCB extensive surveillance and monitoring of the CETP at regular intervals of three months and submit its report to this Tribunal.

In compliance of the above directions of the Hon'ble Tribunal, Central Pollution Control Board (CPCB), vide office order no. F.No. RD-Pune/2/NGT/4/8510 dated

04/11/2019 constituted the Committee seeking nomination from the respective organisations. The following officials represented the said Committee:

- (i) Prof Anish Sugathan, IIM Ahmedabad
- (ii) Prof Chinmay Ghoroi, IIT Gandhinagar
- (iii) Mr. Hemant Bherwani, Scientist, NEERI Nagpur
- (iv) Mr. D. B. Patil, Regional Officer, MPCB-Thane, and
- (v) Mr. Bharat K Sharma, Scientist E, CPCB

The committee held meeting-cum-site visit during November 13-14 at MIDC Tarapur and Navi Mumbai; meeting and hearing of defaulting units (as per list provided by MPCB) during November 30-December 03, 2019 and meeting through video conference on 19/12/2019.

**(1) Action Taken in assessing damage of environment in and around Tarapur MIDC**

The Committee gathered information related to MIDC area, water bodies, CETP, etc. and conducted sampling of water and sediment samples of surface water bodies and ground water samples during Nov. 13-14, 2019 and Dec 01-02, 2019. Sand and sea water samples have also been collected at two locations.

The sampling of water and sediment have been carried out at 9 locations of drains passing through MIDC Tarapur and at 6 locations of creeks. Ground water samples have also been collected from 6 different bore wells in and around MIDC area. The sampling of sand and sea water samples have been carried at sea shore near to Navapur CETP outfall and the other at Edwan beach. Google earth map showing sampling locations of surface water bodies from Creeks/Seashore and Drains are given in Fig. 1 and Fig. 2 respectively and ground water sampling location is given in Fig. 3.

Figure 1: Google earth map showing sampling locations of Creeks/Seashore



Figure 2: Google earth map showing sampling locations of Drains

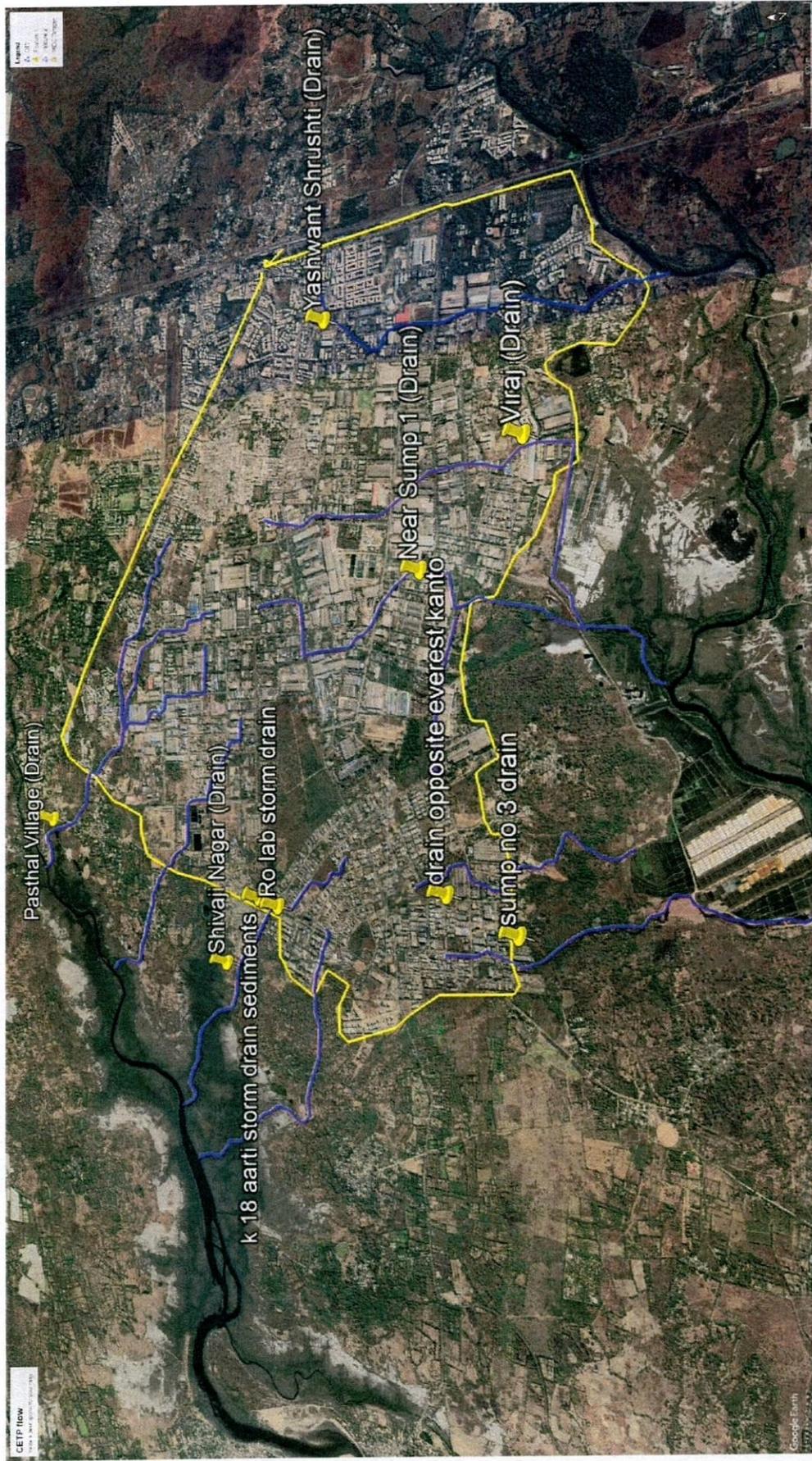
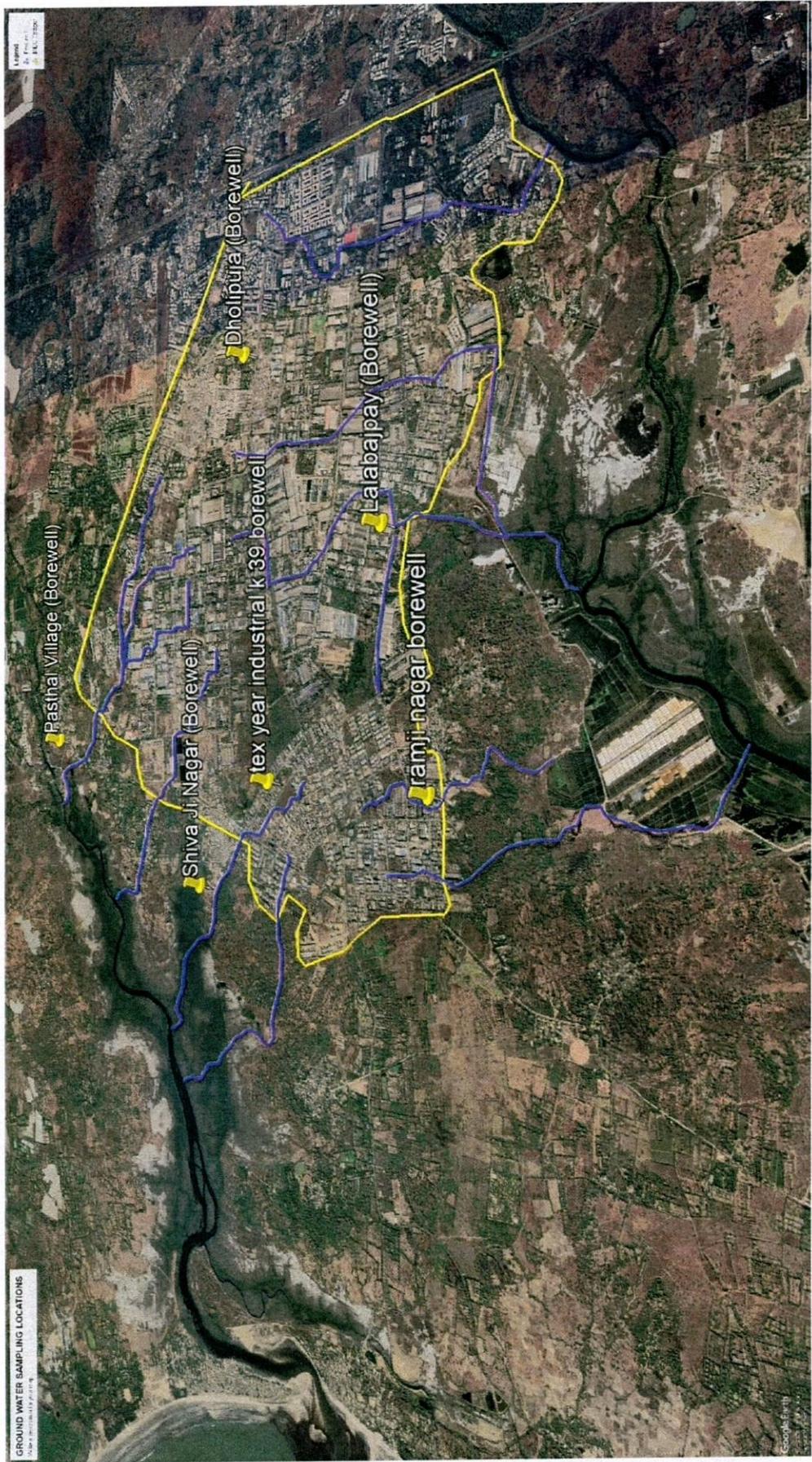


Figure 3: Google earth map showing sampling locations of ground water



Analysis of surface water samples and ground water samples for the parameters given in Table 1 have mostly been completed at MPCB and analysis of a few parameters are under progress.

**Table 1: Parameters under analysis for surface water and ground water**

Sl. No.	Parameters	Sl. No.	Parameters
1	pH	13	Iron
2	TSS	14	Lead
3	TDS	15	Nitrate Nitrogen
4	BOD	16	Copper
5	DO	17	Manganese
6	COD	18	Zinc
7	Phenols	19	Chromium
8	Free Ammonia	20	Barium
9	Chlorides	21	Vanadium
10	Sulphate	22	Arsenic
11	Fluorides	23	Cadmium
12	TAN		

Analysis of sediments from water bodies for the parameters given in Table 2 have been carried out by M/s Bhagavathi Ana Labs Pvt. Ltd., (Bureau Vertias Group Company), Hyderabad.

**Table 2: Parameters analysed for sediment samples**

Sl. No.	Parameters	Sl. No.	Parameters
1	pH	12	Water Soluble Chloride
2	Electrical conductivity	13	Water Soluble Nitrite
3	Arsenic	14	Ammonical Nitrogen
4	Cadmium	15	Total Soluble Sulphates
5	Chromium	16	Available Phosphorous
6	Manganese	17	Total Petroleum Hydrocarbon (TPH)
7	Copper	18	Total Organic Carbon
8	Vanadium	19	Phenolic Compounds
9	Zinc	20	PAH
10	Iron	21	TVOCs
11	Water Soluble Fluoride		

Report with regard to the assessment of damage to environment and restoration measures required would be completed by the committee upon scientific analysis of various laboratory results of surface water samples, ground water samples and sediment samples and the same are under progress.

**(b) Hearing to the CETP operator and the units identified as polluting by the MPCB, cost of restoration of the environment and individual accountability of CETP and polluting industrial units**

Maharashtra Pollution Control Board (MPCB) forwarded list of 225 defaulting units including CETP (identified as polluting units for 05 years from the date of filing original application in the Hon'ble Tribunal i.e. 28/4/2016) to the Committee vide email dated 27/11/2019 and hearing to the listed units were given by the Committee during Nov 30 – Dec 03, 2019 at Central Lab, M.P.C.B., Nirmal Bhavan, Mahape, Navi Mumbai. The Committee observed that the number of days of violation (i.e. day since the day of violation observed/ due date of compliance of directions and the day as on which the compliance was subsequently verified by MPCB) was not provided for every unit of the list, more particularly where Show-cause Notice and Proposed/Interim Direction have been issued.

The committee gave a personal hearing to representative (s) of each unit of the said list where MPCB presented nature of violations based on closure direction, show-cause notices, proposed/interim direction and subsequent revocation/conditional restart order. In addition, table showing date & point of effluent sample collection and respective analysis results carried out at various occasions during Joint Vigilance Survey by MPCB and exceedance of such sample results w.r.t. stipulated standards were also informed to each of the units along with proposed violation period.

Due to repetition of 04 unit's name in the said list of 225 units including CETP, the effective list was of 221 units of which 05 units didn't attend the hearing. The committee, therefore, gave hearing to 216 units and details of such units is given at Annexure I.

During the hearing, the committee observed that:

- (a) In cases where violations were informed about samples collected from their storm water drain, the outlet of ETP having zero liquid discharge facility, etc., the unit denied citing the following arguments:
- (i) Samples collected from their storm water drain are not being discharged but channelized to collection tank of their ETP;
  - (ii) Seepage/rainwater run-off from other's premises actually enters into their premises due to undulating land terrain and find place in their storm water drain;

- (iii) Effluent collection sump is at higher elevation than that of unit's ETP treated storage tank and as a result effluent from the collection sump enters into their ETP treated storage tank, and;
  - (iv) In cases of units having zero liquid discharge facility, the outlet of ETP (prior to RO/MEE) exceeding the prescribed discharge limits may not be considered as violations since there is no discharge line and the outlet of ETP is further subjected to RO/MEE s;
  - (v) Communication informing the exceedance of prescribed norms in samples collected by Joint Vigilance Survey or show-cause notice/interim direction has not been received by the units in some of the cases. Thus, proper proof is missing with MPCB for few cases.
- (b)** The SSI units represented that though in their Consent to Operate issued under the Water (Prevention & Control of Pollution) Act, 1974, MPCB has prescribed discharge effluent standard stringent to the design/standard of the CETP but incidences, where effluent from their unit have found within the inlet design/standard of the CETP should not be considered as violation for imposing environmental compensation/damage.

After detailed discussion, In view of the above observations, the committee recommended the following:

- (i)** In view of (a) above and other similar cases, MPCB may furnish the list of only those polluting units for the purpose of environmental compensation/restoration cost for which due records are available for the violations noticed by MPCB.
- (ii)** Incidences of SSI units, where they have discharged into CETP exceeding their prescribed norms but within design/prescribed inlet standards of CETP, may not be included in the list of polluting units for the purpose of environmental compensation/restoration cost recovery. For if SSI units are required to meet its outlet effluent standard to that of outlet effluent discharge standard of CETP then there remains no role of CETP which has primarily been facilitated for smaller units. However, MPCB may examine the matter and take appropriate decision in exempting such exceedance cases in case of SSI units.
- (iii)** The violations which are not directly related to effluent discharge into CETP or not causing damage to soil/ surface water/ground water, may not be taken in the list of polluting units. However, MPCB may take appropriate actions for such defaults.

**(iv) Limiting period of violations**

Taking reference from section 15(3) of the National Green Tribunal Act, 2010, and limit a period since when the default is to be considered for assessing environmental compensation and cost of restoration, the period of default has been taken into account from five years since the day Original Application No. 64/2016 (WZ) was made before the Hon'ble Tribunal (i.e. 28/4/2016) extended till the date of order of the Hon'ble Tribunal (i.e. 26/09/2019) viz. 28/4/2011 to 26/9/2019.

**(v) The number of days (N) of violations:**

- (i) In cases where closure direction has been issued, the period of default (N in days) may be taken as the date of inspection till the effective date of closure of the unit.
- (ii) For other cases including where conditional restart order or show-cause notice/proposed direction/interim direction issued under the Water (Prevention & Control of Pollution) Act, 1974/ Environment(Protection) Act, 1986, have been issued, the period of default may be taken as the number of days(N) for which violation took place. It may be the period between the day of violation observed/ due date of compliance of directions and the day as on which the compliance was verified by MPCB.

MPCB was requested vide email dated 09/12/2019 to re-examine considering the above and provide a revised list of polluting units along with nature and period of defaults to the Committee. In case such revision task is expected to take beyond 10/12/2019 or additional polluting units have been identified (other than those whom hearing have been given by the Committee) whom the hearing is to be given, the same may be informed to the Committee by 11/12/2019 intimating the date by which the said revised list of polluting units would be provided to the Committee.

MPCB has informed vide email dated 20/12/2019 that it has re-examined and 20 more polluting units have been identified in addition to earlier 221 units of which 05 units didn't attend the hearing. Further, of the said 241 (=221+20) polluting units, nature and period of violations have been re-examined for 126 units as per the recommendations made by the Committee during the aforesaid hearing and re-examination of the remaining 115 polluting units is under process.

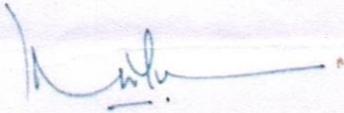
MPCB also informed that the work of identification of defaulting units from the period of April-2011 to Sep-2019 needs exploring the past data of each individual unit w.r.t. action taken and physical verification of present compliance status

which is time consuming. Therefore, MPCB has requested an extension of time up to 31<sup>st</sup> Dec 2019 for providing a list of defaulting units along with nature and period of default as per recommendations of the Committee.

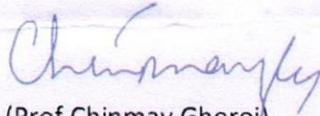
In view of the following on-going work:

- (a) Work of revising the list of polluting units, along with nature and period of violations as per recommendations of the Committee among 221 units whom hearing have been given by the Committee, under progress at MPCB and submission of the same to the Committee by 31<sup>st</sup> Dec. 2019;
- (b) identification of 20 more polluting units by MPCB who require to be heard by the Committee in compliance with orders of the Hon'ble Tribunal;
- (c) fixation of individual accountability of CETP and polluting industrial units for environment restoration cost by the Committee upon completion of (a) and (b) above, and;
- (d) on-going scientific analysis of surface water bodies' 17 water samples and 17 sediments/sand samples (collected at 09 locations from drains passing through MIDC Tarapur; 06 locations of creeks, and; 02 locations of seashore) and 06 ground water samples so as to finally assess the extent of damage and restoration measures require thereof;

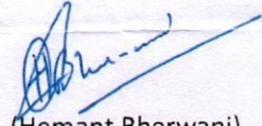
**The Committee seeks an extension of time till 31/01/2020** [i.e. one month from the date of submission (i.e.31/12/2019) of the revised list of polluting units by MPCB along with nature and period of defaults, as above] for submission of report on various tasks assigned to the Committee by the Hon'ble Tribunal viz. extent of damage, environment restoration cost and individual accountability of CETP and polluting industrial units after giving hearing to 20 additional polluting units and required restoration measures.



(Prof Anish Sugathan)  
IIM Ahmedabad



(Prof Chinmay Ghoroi)  
IIT Gandhinagar



(Hemant Bherwani)  
Scientist, NEERI Nagpur



(D. B. Patil)  
Regional Officer, MPCB-Thane



(Bharat K Sharma)  
Scientist E, CPCB

<b>LIST OF DEFAULTING UNITS IN MIDC TARAPUR (as provide by MPCB) WHOM HEARING WAS GIVEN (including name repeation in the List and Units not attended the hearing)</b>					
<b>1. POLLUTING LIST AS PROVIDED BY MPCB</b>					
<b>Sr. No.</b>	<b>Industry Name</b>	<b>Plot No.</b>	<b>Category</b>	<b>Interim compensat ion</b>	<b>Hearing date &amp; time</b>
1	M/S. AARTI DRUGS LTD	G-60	Red/LSI	Interim compensati on letter	30/11/2019 10:30 hrs
2	M/S.AARTI DRUGS LTD.	N-198, 199	Red/LSI	Interim compensati on letter	
3	M/s.Aarti Drugs Ltd	E-21/22	Red/LSI	Interim compensati on letter	
4	M/s.Aarti Industries Ltd	E-50	Red/LSI	Interim compensati on letter	
5	M/S. AARTI INDUSTRIES LTD.	K-17/18/19	Red/LSI	Interim compensati on letter	02/12/2019 18:00 hrs
6	M/S. AARTI INDUSTRIES LTD.	L-5,8	Red/LSI	Interim compensati on letter	30/11/2019 10:30 hrs
7	M/S. BOMBAY RAYON FASHION LTD	C-6&7	Red/LSI	Interim compensati on letter	
8	M/s. Siyaram Silk Mill (M/s. Balkrishna Synthetics )	H-3/1	Red/LSI	Interim compensati on letter	30/11/2019 11:30 hrs
9	M/S. BOMBAY RAYON FASHION LTD	G-95	Red/LSI	Interim compensati on letter	
10	M/s. Camlin Fine Chemicals	D-2/3	Red/LSI	Interim compensati on letter	
11	M/s. Kokuyo Camlin Ltd.	D-2/1	Red/LSI	Interim compensati on letter	
12	M/S. CIRON DRUGS & PHARMACETICALS	N-118, 119	ORANGE/LSI	Interim compensati on letter	
13	M/s. Camlin fine science Ltd.	N-165	Red/SSI	Interim compensati on letter	
14	M/s. Detco Textile Pvt Ltd.,	E-30	Red/LSI	Interim compensati on letter	
15	M/S. DICITEX HOME FABRICS PVT. LTD.	G-7/2/1	Red/LSI	Interim compensati on letter	
16	M/S. D'DÉCOR HOME FABRICS PVT. LTD.	G-15/1	Red/LSI	Interim compensati on letter	
17	M/S. D'DECORE HOME FABRICS LTD.	F-6/1	Red/LSI	Interim compensati on letter	

18	M/S. D'DECORE EXPORT	G-7/1	Red/LSI	Interim compensati on letter	30/11/2019 12:30 hrs
19	M/S. DICITEX FURNISHING LTD.	G-58	Red/LSI	Interim compensati on letter	
20	M/s. D.C.polyster Pvt. Ltd.,	E-26/2	Red/LSI	Interim compensati on letter	
21	M/s. D.C. Textile	E-26/1	RED/SSI	Interim compensati on letter	
22	M/s Everest Kanto cylinders Ltd.	N-62	Red/LSI	Interim compensati on letter	30/11/2019 14:00 hrs
23	M/s.Indrox Global Pvt. Ltd.	B-11	Red/LSI	Interim compensati on letter	
24	M/s. Jivraj Chemicals ( Calyx Chemicals & Pharmaceuticals Ltd	N-90	Red/LSI	Interim compensati on letter	
25	M/S. JSW STEEL LTD.	B-6	Red/LSI	Interim compensati on letter	
26	M/s. Karamtara Engineering	B-8/2	Red/LSI	Interim compensati on letter	
27	M/s. Lupin Ltd.,	T-142	Red/LSI	Interim compensati on letter	
28	M/S. KRIPLON SYNTHETICS PVT. LTD.	N-97/1, 97/2, 98	Red/LSI	Interim compensati on letter	
29	M/s. Mandhana Dyeing	E-25	Red/LSI	Interim compensati on letter	30/11/2019 15:00 hrs
30	M/s. E- Land Fashion (M/s. Mudra Life Style )	D-1	Red/LSI	Interim compensati on letter	
31	M/s. Nipur Chemical	D-17	Red/LSI	Interim compensati on letter	
32	M/S. MANAN COSTYN PVT.LTD.	G-4/2	Red/LSI	Interim compensati on letter	
33	M/S. NAPROD LIFE SCIENCE	G-17/1	Orange/LSI	Interim compensati on letter	
34	M/s.Mandhana Inds	E-132	Green/LSI	Interim compensati on letter	
35	M/s. Nirvana Silk Mills P. ltd.,	D-6	Red/LSI	Interim compensati on letter	
36	M/s. PUNJAB CHEMICALS.(New name - UPL Ltd.)	E-51/1&2	Red/LSI	Interim compensati on letter	
37	M/S. RESONANCE SPECILITY LTD.	T-140	Red/LSI	Interim compensati on letter	
38	M/s. Silwester Textile Pvt Ltd	E-24	Red/LSI	Interim compensati on letter	

39	M/s. Siyaram Silk Mills Ltd.	E-125	Red/LSI	Interim compensati on letter	30/11/2019 16:00 hrs
40	M/S.SAREX OVERSEAS	N-129,130,131	Red/LSI	Interim compensati on letter	
41	M/s. Valsad District Co-Op Milk Producers Union Ltd ,	E-23	RED/LSI	Interim compensati on letter	
42	M/s. Valsad District Co-Op Milk Producers Union Ltd ,	M-12	Orange/LSI	Interim compensati on letter	
43	M/s. Zeus International Ltd.	A-11,10	RED/LSI	Interim compensati on letter	30/11/2019 17:00 hrs
44	M/S.VALIENT GLASS PVT. LTD.	J-85	RED/LSI	Interim compensati on letter	
45	M/s Zenit Birla Engg .	G-38,39	RED/LSI	Interim compensati on letter	
46	M/s. Orient Press Ltd	G-73	RED/LSI	Interim compensati on letter	

MSI	Industry Name	Plot No.	Category		Hearing date & time
47	M/s. Aarti Drugs Ltd	E-9/3-4,	Red/MSI	Interim compensati on letter	30/11/2019 17:00 hrs
48	M/s. JAKHARIA TEXTILE	A-13	Red/MSI	Interim compensati on letter	
49	M/s. Pal Fashions Pvt Ltd	E-49	Red/MSI	Interim compensati on letter	
50	M/s. Karamtara Engineering,	A-12	Red/MSI	Interim compensati on letter	30/11/2019 18:00 hrs
51	M/s. Karamtara Engineering	G-3/1 & 2	Red/MSI	Interim compensati on letter	
52	M/s. S D Fine Chemicals	E-27/28	Red/MSI	Interim compensati on letter	
53	M/s. Iraa Clothing (P) Ltd. (M/s.Shagun Clothing P. Ltd.,)	B- 7/3	Red/MSI	Interim compensati on letter	

SSI	Industry Name	Plot No.	Category		Hearing date & time
54	M/s. Ajmera Pharmasure Ltd,	E-79	RED/SSI	Interim compensati on letter	

55	M/s.Auro Laboratories Ltd.	K-56	RED/SSI	Interim compensati on letter	02/12/2019 09:30 hrs
56	M/s.Arochem Industries	E-102	RED/SSI	Interim compensati on letter	
57	M/s. ABHILASHA TEXCHEM PVT LTD.,	M-7	RED/SSI	Interim compensati on letter	
58	M/s. ALPHA DYE CHEM PVT. LTD.	N-223	RED/SSI	Interim compensati on letter	
59	M/s.AMEJA ENTERPRISES	K-52	RED/SSI	Interim compensati on letter	
60	M/s. ASTRA CHEMICALS PVT. LTD.	J-126,205,206	RED/SSI	Interim compensati on letter	
61	M/s.Aarti Industries (M/s. AVINASH DRUGS)	L-5,8,11	RED/SSI	Interim compensati on letter	02/12/2019 10:30 hrs
62	M/s. Asha Dyestuff Industries Pvt. Ltd	T-64/65	RED/MSI	Interim compensati on letter	
63	M/s. Ashish Interchem Pvt. Ltd	T-117	RED/SSI	Interim compensati on letter	
64	M/s.Agarwal Life Sciences Pvt. Ltd	E-58	RED/SSI	Interim compensati on letter	
65	M/s. Agarwal Precision Components.,	J-203	RED/SSI	Interim compensati on letter	
66	M/s. ARC Chemicals,	W-15	RED/SSI	Interim compensati on letter	
67	M/s. Ashish Life Science	J-137	Orange/SSI	Interim compensati on letter	02/12/2019 11:30 hrs
68	M/s. Aarti Industries (Alchemie Pharma Chem),	L-10	RED/SSI	Interim compensati on letter	
69	M/s. Anuh Pharma Ltd.	E-17/3 & 4	RED/SSI	Interim compensati on letter	
70	M/s. Atul Chemicals LTD.	L-92	RED/SSI	Interim compensati on letter	
71	M/s. Abhay Drycleaners,	T-132	RED/SSI	Interim compensati on letter	
72	M/s. Alexo Chemicals,	N-174	RED/SSI	Interim compensati on letter	
73	M/s. Arlex Chemic P. Ltd.	E-43,	RED/SSI	Interim compensati on letter	02/12/2019 11:30 hrs
74	M/s. Amarjyot Chemicals,	N-211/2/3	RED/SSI	Interim compensati on letter	
75	M/s.Ashwin Synthetics P. Ltd,	C-8/2	RED/SSI	Interim compensati on letter	

76	M/s. Accusynth Speciality Chemical,	E-29/1-2	RED/MSI	Interim compansati on letter	02/12/2019 12:30 hrs
77	M/s.Adinath chemicals Inds,	E-113	RED/SSI	Interim compansati on letter	
78	M/s.Ambani Organics	N-44	RED/SSI	Interim compansati on letter	
79	M/s.Alba Organics.	N-171	RED/SSI	Interim compansati on letter	
80	M/s.Ashwin Synthetics.	C-8/2	RED/SSI	Interim compansati on letter	
81	M/s.A-one chemicals.,	W-25	RED/SSI	Interim compansati on letter	
82	M/s. Ajmera Organics,	N-211/2/1	RED/SSI	Interim compansati on letter	02/12/2019 14:00 hrs
83	M/s.Aarey Drugs & Pharmaceuticals ltd,	E-34	RED/SSI	Interim compansati on letter	
84	M/s.Aradhana Engg Pvt. Ltd.,	K-34	RED/SSI	Interim compansati on letter	
85	M/s.Aarti Drugs Ltd.	K-40/41	Red/SSI	Interim compansati on letter	
86	M/s.AARTI Drugs LTD.,	W-60 B	Red/SSI	Interim compansati on letter	
87	M/s.Bajaj Health Care Ltd.	N-216, 217	RED/SSI	Interim compansati on letter	
88	M/s.Bostan Pharma	E-84	RED/SSI	Interim compansati on letter	02/12/2019 15:00 hrs
89	M/s.Bharat Rasayan,	E-117	RED/SSI	Interim compansati on letter	
90	M/s.BAJAJ HEALTH CARE P.LTD.	N-178	RED/SSI	Interim compansati on letter	
91	M/s.BAJAJ HEALTH CARE P.LTD.	N-128	RED/SSI	Interim compansati on letter	
92	M/s.Carp Fine Chemicals	K-51	RED/SSI	Interim compansati on letter	
93	M/s.Chembond Chemicals ltd.	E-6/3	RED/SSI	Interim compansati on letter	
94	M/s.Crown Chemicals Pvt ltd.	E-87	RED/SSI	Interim compansati on letter	
95	M/s.Chemolation Chemicals,	E-44	RED/SSI	Interim compansati on letter	
96	M/s.C Jivanlal	E-59	RED/SSI	Interim compansati on letter	

97	M/s.DRAGON DRUGS PVT. LTD.	N-76	RED/SSI	Interim compensati on letter	02/12/2019 16:00 hrs
98	M/s.Diakaffil Chemicals	E-4	RED/SSI	Interim compensati on letter	
99	M/s.Dex-Vin Polymers PVT. LTD.	N-114	RED/SSI	Interim compensati on letter	
100	M/s.DRV Organics	N-184, 185,	RED/SSI	Interim compensati on letter	
101	M/s.Dufon Laboratories P. ltd.	E-61/3,	RED/SSI	Interim compensati on letter	
102	M/s.D H Organics	N-89	RED/SSI	Interim compensati on letter	
103	M/s.D R Coats Inks Inds.,	J-51	RED/SSI	Interim compensati on letter	02/12/2019 17:00 hrs
104	M/s.Dhara Acid & Chemicals,	W-194	RED/SSI	Interim compensati on letter	
105	M/s.Devendra Kirti Pharma Chem Pvt. Ptd.,	N-45	RED/SSI	Interim compensati on letter	
106	M/s.Elshiv Chemicals P. Ltd.	N-211/2/16,	RED/SSI	Interim compensati on letter	
107	M/s.Encot Fabrics P. Ltd.	J-258	RED/SSI	Interim compensati on letter	
108	M/s.Emil Pharma,	N-50	Orange/SSI	Interim compensati on letter	
109	M/s.GLENFIN CHEMICALS PVT. LTD.	N-87,88	RED/SSI	Interim compensati on letter	02/12/2019 18:00 hrs
110	M/s.Gomati Chemicals Pvt. Ltd.	E-20	RED/SSI	Interim compensati on letter	
111	M/s.Gangwal chemical,	N-5	RED/SSI	Interim compensati on letter	
112	M/s.Genesis colours	F-4/22	RED/SSI	Interim compensati on letter	
113	M/s.Haren TextilePvt. Ltd.	J-194	RED/SSI	Interim compensati on letter	
114	M/s.Hemanjali Polymers	K-50/1,2	RED/SSI	Interim compensati on letter	
115	M/s.Himson Chemicals Industries,	N-75	RED/SSI	Interim compensati on letter	02/12/2019 09:30
116	M/s.Impulse pharma P. Ltd.,	J-201/1,	Orange/SSI	Interim compensati on letter	
117	M/s.(Indo Amines)Shree Sai Inds.,	K-33,	RED/SSI	Interim compensati on letter	

118	M/s.Indaco Jeanes Pvt. Ltd.,	G-21	RED/SSI	Interim compensati on letter	hrs
119	M/s.MOHINI ORGANICS PVT. LTD.	T-77,78,79	RED/SSI	Interim compensati on letter	02/12/2019 10:30 hrs
120	M/s.Laxmi Dyestuff (New name Chemo Dyestuff)	T-22,23	RED/SSI	Interim compensati on letter	
121	M/s.MEDIBOIS LAB	J-76	Orange/SSI	Interim compensati on letter	02/12/2019 11:30 hrs
122	M/s.MAGNUM PIGMENTS POLYMORS	J-107	RED/SSI	Interim compensati on letter	
123	M/s.Melody Healthcare P.Ltd.	J-73	RED/SSI	Interim compensati on letter	02/12/2019 12:30 hrs
124	M/s..Mehata API P. Ltd.	N-211,	RED/SSI	Interim compensati on letter	
125	M/s.Moltus reserarch Lab,	N-59	RED/SSI	Interim compensati on letter	02/12/2019 14:00 hrs
126	M/s.Maxheal Pharmaceuticals (I) Ltd.,	J-7	Orange/MSI	Interim compensati on letter	
127	M/s.Lineen Art P. Ltd,	D-8	Orange/LSI	Interim compensati on letter	02/12/2019 15:00 hrs
128	M/s.JAYANT SPECIALITIES	K-21, 22	RED/SSI	Interim compensati on letter	
129	M/s. K.P.Chemicals	L-63	RED/SSI	Interim compensati on letter	02/12/2019 16:00 hrs
130	M/s. JPN PHARMA,	T-108/109	RED/SSI	Interim compensati on letter	
131	M/s.Kedar Janani Chemplast P. ltd.	T-43/44	RED/SSI	Interim compensati on letter	02/12/2019 17:00 hrs
132	M/s.Khanna & Khanna	K-10, 11	RED/SSI	Interim compensati on letter	
133	M/s.Keshav organics P. ltd.	T-97,98,100,	RED/SSI	Interim compensati on letter	02/12/2019 18:00 hrs
134	M/s.Jay Ambe Chemicals ,	N-115	RED/SSI	Interim compensati on letter	
135	M/s.Jakharia Industries,	J-1/1	RED/SSI	Interim compensati on letter	30/11/2019 12:30 hrs
136	M/s.Network Polymers Pvt.ltd.	N-80	RED/SSI	Interim compensati on letter	
137	M/s.Nikita Transphase	T-96	RED/SSI	Interim compensati on letter	
138	M/s.Nayakem Organics P. ltd.,	T-128	RED/SSI	Interim compensati on letter	

139	M/s.NIRBHAY RASAYAN PVT. LTD.,	N-95,96	RED/SSI	Interim compensati on letter	30/11/2019 18:00 hrs
140	M/s.NEUTRA PLUS (I) PVT. LTD.	N-92	RED/SSI	Interim compensati on letter	
141	M/s.OMTECH CHEMICALS	T-12	RED/SSI	Interim compensati on letter	
142	M/s.New Alliance Dye Chem.	K-63	RED/SSI	Interim compensati on letter	
143	M/s.Om Pharmaceutical Inds.	T-130	RED/SSI	Interim compensati on letter	03/12/2019 09:30 hrs
144	M/s.NGL Fine Chem,	W-41/C	RED/SSI	Interim compensati on letter	
145	M/s.Nishita Technociates,	E-9/1	RED/SSI	Interim compensati on letter	
146	M/s.NGL Fine chem	F-11	RED/SSI	Interim compensati on letter	
147	M/s.Nandolia Organics Chemicals ,	T-141	RED/SSI	Interim compensati on letter	
148	M/s.Novaphene Speciality	E-107	RED/SSI	Interim compensati on letter	
149	M/s.NEUTRAL PLUS (I) PVT. LTD.	L-9/3	RED/SSI	Interim compensati on letter	
150	M/s.Nikisu Fine chem	E-67	RED/SSI	Interim compensati on letter	
151	M/s.Om Petro Chemicals,	T-47	RED/SSI	Interim compensati on letter	03/12/2019 10:30 hrs
152	M/s.Nirvana Silk Mills, Plot No.	D-6,	RED/SSI	Interim compensati on letter	
153	M/s.PRECISE ALLOYS PVT. LTD.	G-20/2	RED/SSI	Interim compensati on letter	
154	M/s.PHARCHEM	N-81, 82	RED/SSI	Interim compensati on letter	
155	M/s.Sequent Scientific (M/s. PI DRUGS PHARMACETICALS)	W-136,137,138 to 151	RED/SSI	Interim compensati on letter issued on 19/11/2019	
156	M/s.PULCRA CHEMICALS INDIA P. LTD	D-7/1/1	RED/SSI	Interim compensati on letter	
157	M/s.Pentagon Drugs P.Ltd.,	N-224, 225	RED/SSI	Interim compensati on letter	
158	M/s.Prachi Pharma Pvt. Ltd.	E-108	RED/SSI	Interim compensati on letter	

159	M/s.Paramount syncot Textile	N-13/2	RED/SSI	Interim compensati on letter	03/12/2019 11:30 hrs
160	M/s.Proto Chemicals Inds,	E-121	RED/SSI	Interim compensati on letter	
161	M/s.Pearl Fabben Chem P. Ltd,	N-167	RED/SSI	Interim compensati on letter	
162	M/s.Panchamrut Chemicals P. Ltd,	N-76	RED/SSI	Interim compensati on letter	
163	M/s.Pioneer Inds Corporation.,	N-210	RED/SSI	Interim compensati on letter	
164	M/s.Ipca Laboratories (Ramdev Chemicals)	E-41	RED/MSI	Interim compensati on letter	
165	M/s.ROYAL PHARMA	N-79	RED/SSI	Interim compensati on letter	
166	M/s.Ravi Kiran Chemical	L-7	RED/SSI	Interim compensati on letter	03/12/2019 12:30 hrs
167	M/s.Tryst Chemicals	L-47	RED/SSI	Interim compensati on letter	
168	M/s.Tirupati Steel	W-23	RED/SSI	Interim compensati on letter	
169	M/s.SAMRUDH PHARMACETICALS	J-174/168	RED/SSI	Interim compensati on letter	
170	M/s.Sirmaxo Chem	E-35	Orange/SSI	Interim compensati on letter	
171	M/s.SOLAR COLORANTS P. LTD.	N-212/2	RED/SSI	Interim compensati on letter	
172	M/s.SHREE SHIVSHAKAR DRUGS,	L-27/3, L-27/4	RED/SSI	Interim compensati on letter	
173	M/s.Shreenath Chemicals,	T-54,80,70	RED/SSI	Interim compensati on letter	03/12/2019 14:00 hrs
174	M/s.SPECTRO CHEM PVT. LTD.	E-96,97	RED/SSI	Interim compensati on letter	
175	M/s.SUPRIM CHEMICALS	E-76	RED/SSI	Interim compensati on letter	
176	M/s.Saroj Colour chem Pvt. Ltd.	T-67	RED/SSI	Interim compensati on letter	
177	M/s.Suyog Pharmaceuticals p. ltd.	T-17/21	Orange/SSI	Interim compensati on letter	
178	M/s.SURU Chemicals & Pharmaceuticals	N-72	RED/SSI	Interim compensati on letter	
179	M/s. S.K.CHEMICALS	S-43	RED/SSI	Interim compensati on letter	

180	M/s.Salvi Chemicals Industries	E-90 to 95	RED/SSI	Interim compensati on letter	03/12/2019 15:00 hrs
181	M/s.Shagun Chemicals	T-29	RED/SSI	Interim compensati on letter	
182	M/s.Sankur Exim P. ltd.	E-53	RED/SSI	Interim compensati on letter	
183	M/s.SIP Chemicals	N-203	RED/SSI	Interim compensati on letter	
184	M/s.Sapana Detergent	N-153 & 154	RED/SSI	Interim compensati on letter	
185	M/s.Siddhi Chemicals	N-18	RED/SSI	Interim compensati on letter	
186	M/s.Sunrise Auxichem P. Ltd.,	K-49	RED/SSI	Interim compensati on letter	
187	M/s.Shree Chemicals,	K-6/2	RED/SSI	Interim compensati on letter	
188	M/s.Sagitta P. Ltd,	N-4	RED/SSI	Interim compensati on letter	
189	M/s.Shree Gurukrupa Products.,	N-27/2/19	RED/SSI	Interim compensati on letter	
190	M/s.surmount chemicals (I) P. Ltd,	N-41	RED/SSI	Interim compensati on letter	03/12/2019 16:00 hrs
191	M/s.Sunways Fashion P.Ltd. (New Name- Indaco Jeans)	G-21	RED/SSI	Interim compensati on letter	
192	M/s.Sugam Chemicals,	W-171	RED/SSI	Interim compensati on letter	
193	M/s.Sunmoon Pharmaceuticals	N-65	RED/SSI	Interim compensati on letter	
194	M/s.SHREE VINAYANK CHEMEX INDIA PVT. LTD.,	T-11	RED/SSI	Interim compensati on letter	
195	M/s.Shreenath Chemicals,	T-70	RED/SSI	Interim compensati on letter	
196	M/s.Sunil Great Processers	N-47/3	RED/SSI	Interim compensati on letter	
197	M/s.SAMRUDH PHARMACARE	G-16/1/2/3	Orange/LSI	Interim compensati on letter	
198	M/s.Siddhachakra Chemicals Pvt. Ltd.	N-213	Orange/SSI	Interim compensati on letter	
199	M/s.SPN Laboratories Pvt. Ltd.,	T-133	RED/SSI	Interim compensati on letter	
200	M/s.VAIBHAV DYE CHEM	F-12/2,12/5	RED/SSI	Interim compensati on letter	

201	M/s.VARDHAMAN DYESTUFF PVT. LTD.	N-34	RED/SSI	Interim compensati on letter	03/12/2019 17:00 hrs
202	M/s.Usha Fashion	E-42	RED/SSI	Interim compensati on letter	
203	M/s.Visen Inds. Ltd.	K-30,31,32	RED/SSI	Interim compensati on letter	
204	M/s.U.K. Aromatics & Chemicals	K-6/3, K-7	RED/SSI	Interim compensati on letter	
205	M/s.Unilex Exports Ltd.,	E-10/2	RED/SSI	Interim compensati on letter	
206	M/s.Unisynth Chemicals,	N-222	RED/SSI	Interim compensati on letter	
207	M/s.Ujwal Pharma P. Ltd.,	N-52	RED/SSI	Interim compensati on letter	03/12/2019 18:00 hrs
208	M/s.Vishal Laboratories Pvt. Ltd,	L-2	RED/SSI	Interim compensati on letter	
209	M/s.Varsha Organics P. Ltd.,	N-154	RED/SSI	Interim compensati on letter	
210	M/s.Vinayanka Inds	E-10/1	RED/SSI	Interim compensati on letter	
211	M/s.U. K Associates.	S-47	RED/SSI	Interim compensati on letter	
212	M/s.Vet Pharma.,	E-62	RED/SSI	Interim compensati on letter	
213	M/s.Vividh Global Inds Ltd.,	D-21/1,	RED/SSI	Interim compensati on letter	
214	M/s.Yogesh Dyestuff Pvt. Ltd.	C-4/1 /4 & 5	RED/SSI	Interim compensati on letter	
215	M/s.ADM Agro Industries (M/s. Wild Flavors I P. Ltd.),	J-97	RED/SSI	Interim compensati on letter	
216	M/s.Mesha Pharma Pvt. Ltd.,	N-177	RED/SSI	Interim compensati on letter	
217	M/s.Square Chemical	N-60	RED/SSI	Interim compensati on letter	
218	M/s.Sapan Chemicals	T-122	RED/SSI	Interim compensati on letter	
219	M/s.EOC Tailor made polymers Industry Pvt.Ltd.	E-48	RED/SSI	Interim compensati on letter	
220	M/s. Ipca Laboratories Ltd.,	T- 139	Orange/LSI	Interim compensati on letter	
221	M/s. Viraj Profile Ltd.,	G- ¼		Interim compensati on letter	

222	M/s. Shree Chakra Organics Pvt Ltd,	K- 62	RED/SSI	CD & Interim compensati
223	M/s. Nikita Chemical Industries,	T-59/60/71/72 & 73,	RED/SSI	CD & Interim compensati on letter
224	M/s. Vadilal Dairy International Ltd	M- 13	RED/LSI	Interim compensati on letter
225	M/s. Tarapur Environment Protection Society Common Effluent Treatment Plant (CETP)	A- 29	RED/LSI	Interim compensati on letter issued on 14/10/2019

**2. Units whose name found were repeated in the above List of 225**

1	M/s. Nirvana Silk Mills, Plot No. D- 6	Sr. No. 35 & 152
2	M/s. Panchamrut Chem (Old M/s. Dragon Drugs) Plot No. N- 76	Sr. No. 97 & 162
3	M/s. Indaco Jeans (Old M/s. Son ways fashion), Plot No. G- 21	Sr. No. 118 & 131
4	M/s. Ashwin Synthetic, Plot No. C- 8/2	Sr. No. 75 & 80

**3. Absent Industries**

1	M/s. ARC Chemicals, Plot No. W- 15	Sr. No. 66
2	M/s. Dex-Vin Polymer, Plot No. N- 114	Sr. No. 99
3	M/s. Elshiv Chemicals, Plot No. 211/2/6	Sr. No. 106
4	M/s. Encot Fabrics, Plot No. J- 258	Sr. No. 107
5	M/s. U.K. Associates, Plot No. S- 47	Sr. No. 211

**4. Units whose names were found changed**

Sr. No.	Name Changed from	Name Changed to
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1	Sr. No. 61	M/s. Avinash Drugs, Plot No. L-5,8,11	M/s. Aarti Industries, Plot No. L-5,8,11		
2	Sr. No. 68	M/s. Alchemie Pharma, Plot No. L- 10	M/s. Aarti Industries, Plot No. L-10		
3	Sr. No. 164	M/s. Ramdev chemicals, Plot No. E- 41	M/s. Ipca Laboratories, Plot No. E- 41		

# REPORT OF JOINT INSPECTION-CUM-MONITORING OF COMMON EFFLUENT TREATMENT PLANT (CETP) TARAPUR INDUSTRIAL AREA, MAHARSHTRA

(As per order of the Hon'ble National Green Tribunal (NGT), dated 26.09.2019 read with order dated 22/10/2019 in Original Application NO. 64 of 2016 (WZ) Akhil Bhartiya Mangela Samaj & Ors. Vs Maharashtra Pollution Control Board & Ors. )

Prepared  
By

	
CENTRAL POLLUTION CONTROL BOARD	MAHARASHTRA POLLUTION CONTROL BOARD

FOR SUBMISSION TO

**HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

DECEMBER 2019

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# REPORT OF JOINT INSPECTION-CUM- MONITORING OF COMMON EFFLUENT TREATMENT PLANT (CETP) TARAPUR INDUSTRIAL AREA, MAHARASHTRA

## 1.0 BACKGROUND:

The Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide order dated 26.09.2019 read with order dated 22/10/2019 in the matter of Original Application (OA) NO. 64 of 2016 (WZ); Akhil Bhartiya Mangela Samaj & Ors. Vs Maharashtra Pollution Control Board & Ors; passed various directions including constitution of Committee to assess extent of damage; cost of restoration of the environment; individual accountability of CETP and polluting industrial units after giving hearing to polluting units which be provided by Maharashtra Pollution Control Board (MPCB) along with nature and period of violation.

One of the directions of the Hon'ble Tribunal, vide the aforesaid orders under para 7(ix), is that *"CPCB shall undertake jointly with MPCB extensive surveillance and monitoring of the CETP at regular intervals of three months and submit its report to this Tribunal"*.

In compliance with aforesaid orders of the Hon'ble Tribunal, joint inspection-cum-monitoring of CETP Tarapur by the following officials was conducted on 13.11.2019 during the visit of the committee constituted by the Hon'ble Tribunal:

- Shri Bharat K Sharma, Sc. E, CPCB
- Shri Pratik Bharne, Sc. E, CPCB, Vadodara
- Shri. Amar Supate, PSO, MPCB, HO, Mumbai
- Shri D.B. Patil, Regional Officer, MPCB, Thane
- Shri. Holkar, SRO, MPCB, Tarapur,
- Shri. Ketan Patil, FO, MPCB, Tarapur

During the inspection-cum-monitoring of CETP, officials of MIDC (Shri. Karande, Exe Engineer, Shri. Totla, Dept Engineer, Shri. Kadam, Asstt Engineer) and representatives of TEPS-CETP - Shri. D.K Raut President, TIMA & Director TEPS, Shri. Velji Gogri (TIMA), Shri. Niraj Purohit (TIMA), Shri. Jadhav (GM) and Shri. Shingade (AM) of TEPS-CETP were also present.

## 2.0 TARAPUR INDUSTRIAL AREA DIST THANE

MIDC Tarapur is an industrial estate set up by Maharashtra Industrial Development Corporation (MIDC), Government of Maharashtra, in the year 1972. Tarapur is located in Taluka- Palghar, District-Thane in Maharashtra (17°42'N 75°28'E 17.7°N 75.47°E). Nearest highway is NH-8 connecting Mumbai to Ahmedabad. Tarapur MIDC is approximately 130 kms from Mumbai and 17 kms off the National Highway (NH-8) towards Arabian Sea. The location of MIDC Tarapur is shown in following Figure-1:

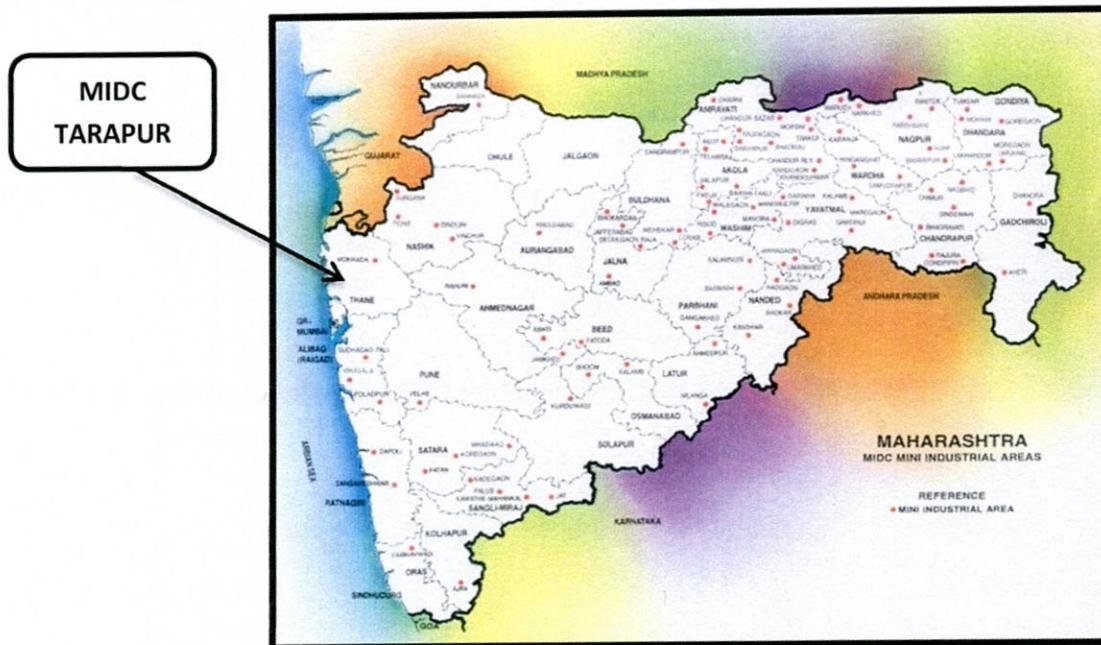


Figure-1 : Location map of MIDC Tarapur Industrial Area

It is one of the largest chemical industrial estate in the State of Maharashtra. It is spread into 1028 hectares and accommodates chemical (Pharmaceuticals, Dye & Dye Intermediate, specialty chemicals), textile, steel, engineering, etc. industries.

Table -1: Category and scale wise Statistics of industries- MIDC Tarapur

Scale→ Category↓	Large Scale	Medium Scale	Small Scale	Total
Red	69	20	423	512
Orange	6	13	71	90
Green	32	26	556	614
<b>Total</b>	<b>107</b>	<b>59</b>	<b>1050</b>	<b>1216</b>

## 2.1 WASTEWATER MANAGEMENT

MIDC provides water to entire industrial area & residential area inside MIDC as well as to adjoining villages. Source of water is Surya River approx. 12 km from MIDC Tarapur. Water supply to industries in the MIDC Tarapur is about 38 MLD by MIDC.

Responsibility for the collection and disposal of treated effluent rest with MIDC whereas responsibility for treatment is with Tarapur Environment Protection Society i.e. CETP.

## 2.2 DRAINAGE SYSTEM:

Tarapur MIDC is divided into sixteen (16) Zones namely A, B, C, D, E, F, G, H, J, K, L, M, N, S, T and W. Tarapur Industrial area is having a piping network of length approx. 76 kilometers for carrying effluent from CETP member units to CETP to Navapur seashore outfall. The effluent (partially treated/ untreated) generated from all industries is collected through underground drainage system in three different sumps (1, 3 & 4) provided by MIDC. Details of sumps are given in **Table-3** as below:

**Table-3 Sump Details**

S.No	Sump/line	Purpose
01	Sump No. 1	Used for the pumping of effluent, received from Zone G, J, S and W to CETP
<b>02</b>	<b>Sump No. 2</b>	<b>Used for collection of treated effluent for pumping to the Sea (near existing CETP-25 MLD)</b>
03	Sump No. 3	Used for the collection of effluent generated from L, M, N zone. Housing number of chemical industries.
04	Sump No. 4	Used for the collection of effluent from K, T zone
05	Gravity Main Line	Used for the transferring effluent from Zone A,B,C, D, E, F & H & 2 MLD old CETP

Earlier all above zones effluent came to sump-2, from which it was pumped to the Sea. In year 2005, part area was allotted by MIDC to TEPS from Sump-2 premises for construction of 25 MLD

CETP. Thus, from year 2006 effluent from all zones first came to CETP and then after treatment at CETP, the treated effluent is finally discharged to the Navapur seashore through Sump -2 and Break Pressure Tank (BPT). The drainage between the Sump-2 to BPT-2 is about 5.9 km and from BPT-2 to the Navapur sea shore where the effluent is finally discharged in about 500 meters.

The Google image showing location of MIDC, CETP and discharge to the Sea is provided in **Figure-2** whereas schematic of collection and disposal of effluent (as provided by CETP, M/s TEPS ) is shown in **Figure-3**.



**Figure-2 Image showing location of MIDC, CETP and discharge to the Sea**

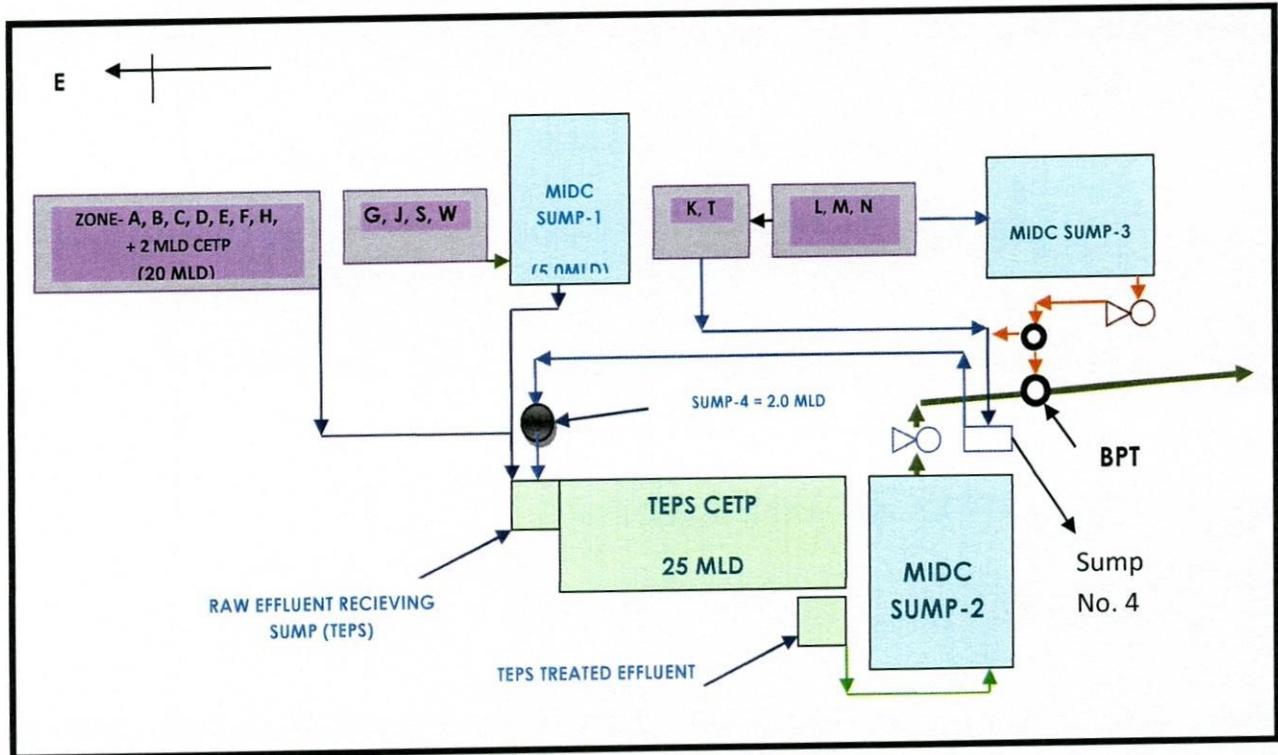


Figure-3 : Schematic of collection and disposal of effluent

### 3.0 COMMON EFFLUENT TREATMENT PLANT (CETP), TARAPUR

Initially, 2 MLD CETP set up in 1994 by Tarapur Industries Manufacturers' Association (TIMA) CETP Co-operative Society, the first CETP in Maharashtra, was in operation till year-2007, serving particularly for the small-scale industries. The same is not in operation now, and is used as collection of effluent through tankers and transfer of effluent to present 25 MLD - CETP (TEPS).

Industrial Association (TIMA), formed a separate society in the year 2004 named as "TARAPUR ENVIRONMENT PROTECTION SOCIETY (TEPS)" incorporated under Section- 25 of Companies Act 1956, for looking after the matters relating to wastewater treatment in Tarapur Industrial Area. TEPS took over implementation of the CETP project. M/s Aquachem Enviro Engineers (AEEPL) prepared DPR. The approval was accorded by National Environmental Engineering Research Institute (NEERI), Mumbai for a capacity of 25 MLD in year 2005. CETP was brought in operation in phase wise manner. The construction started in January 2005 and completed/commissioned in November, 2009 in phase wise manner.

The CETP is designed for the following parameters (Table-).

**Table-4 : CETP Design Parameters and prescribed limits as per Consent**

S. No.	Parameters	Inlet Limit		Outlet Limit	
		As per Design <sup>§</sup>	As per Consent <sup>#</sup>	As per Design <sup>§</sup>	As per Consent <sup>#</sup>
1.	pH	5.5-7	6.0-9.0	5.5-7	6.0-9.0
2.	TSS	300-400	Refer Note below	100	100
3.	BOD	1500		100	30*
4.	COD	3500		250	250
5.	Oil & Grease	50	20	10	10

Note:

- Parameters are expressed in mg/l except pH.
- CETP Inlet norms for SSI industries (discharge up to 25 m<sup>3</sup>/day) i.e. Industries' Outlet norms- BOD: 1500 mg/l, COD: 3500 mg/l. The SSI (more than 25 m<sup>3</sup>/day), MSI and LSI units, are required to discharge effluent to CETP within stipulated standards in their individual consent (i.e. COD: 250mg/l; BOD 100 mg/l and other parameters & limits specified therein).
- \*The limit of 30 mg/l has been stipulated as per direction of MPCB dated 02.04.2016 and incorporated in Consent to Operate dated 13.04.2016 issued to CETP. Prior to that, the Limit was stipulated as 100 mg/l.
- # Besides the above 05 parameters, the Consent to Operate also specify other parameters and their limits
- § As informed by M/s TEPS-CETP

CETP is receiving the partially treated effluent from member industries located in MIDC Tarapur area through underground drainage network. There are 1161 member industries to CETP at present. However, no domestic effluent from any adjoining residential areas to MIDC Tarapur is coming to CETP.

### 3.1 PRESENT TREATMENT SCHEME OF CETP

The treatment methodology comprises of primary, secondary and tertiary treatment. CETP receives effluent for treatment from MIDC.

- Pre-primary & Primary treatment System:  
Course bar Screen, oil and grease trap, receiving sump with floating aerators, equalization cum Neutralization tank, Flash Mixture followed by Clariflocculator (2 Nos.)
- Secondary treatment System:  
Activated Sludge process (4 Nos. of aeration tanks), Clarifiers (2 Nos.), oxidation with hypo chloride dosing arrangement.
- Tertiary treatment system:  
Pressure sand filter and Activated carbon filter (4 sets)

The sludge generated from the treatment process is collected in a sludge holding tank. The sludge after decanter (centrifuge) and sludge drying beds is sent to CHWTSDf, M/s. Mumbai Waste Management Limited (MMWL), Taloja, Dist. Raigad for disposal.

CETP Flow Diagram showing various units operations/processes is given at **Figure-4**. Few photographs of CETP are given in **Annexure-I**.

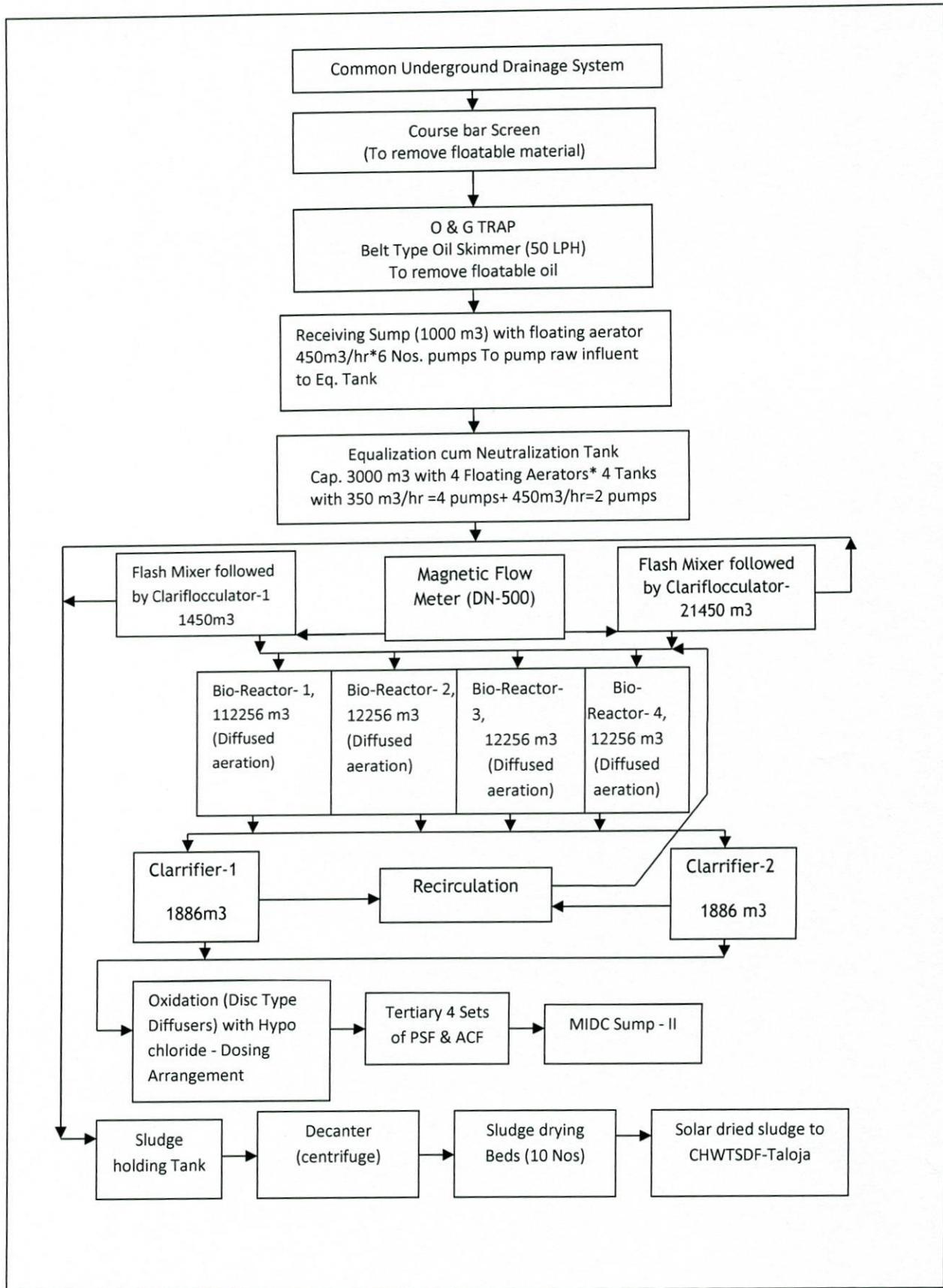


Figure-4 : Flow Diagram/Schematic of CETP (25 MLD) Tarapur

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### 3.2 DISPOSAL OF TREATED EFFLUENT

The treated effluent of CETP is discharged to Navapur seashore of Arabian Sea. The drainage network from Sump-2 to BPT-2 of Navapur seashore is of about 5.9 km. The present final discharge from the said BPT-2 is about 500 meter to the seashore (Refer, Figure-2). As per National Institute of Oceanography (NIO) 2016 recommendation, this discharge point should be 7.1 km inside the Sea from the said BPT-2. The work of laying of 4.2 km pipeline (off-shore) is completed. The complete work of pipeline is expected to be completed by April 2020 as informed by MIDC officials.

### 3.3 SLUDGE MANAGEMENT

CETP has 03 decanter centrifuges each having capacity of 30 cum/hour. There are 10 nos. solar drying pits (100 sq mtr each) having RCC surface and having leachate collection arrangement. About 750 metric tons of sludge is stored as on 13.11. 2019 at CETP premises.

CETP has sent sludge for disposal at Common Hazardous Waste Treatment, Storage and Disposal Facility (CWHWTSDf) at Taloja. Month wise details of the chemical sludge sent to CWHWTSDf is given in Table-5:

Table-5: Month wise details of CETP sludge sent to CWHWTSDf

Sl. No.	MONTH	SLUDGE SENT TO CHWTSDf-TALOJA ( IN METRIC TONS)		
		2017	2018	2019
1	JAN	484.02	312.71	203.92
2	FAB	425.43	450.85	336.86
3	MARCH	713.59	414.37	360.7
4	APRIL	925.63	425.14	496.97
5	MAY	490.38	459.1	228.46
6	JUNE	761.63	152.5	234.17
7	JULY	373.309	54	63.18
8	AUG	431.21	139.11	11.83
9	SEPT	202.38	370.65	0
10	OCT.	335.61	513.52	0
11	NOV.	662.57	191.33	592.26
12	DEC.	251.73	297.32	97.32
<b>TOTAL QUANTITY</b>		<b>6057.489</b>	<b>3780.6</b>	<b>2625.67</b>

### 3.4 NEW CETP (50 MLD)

New CETP of 50MLD (12.5 MLD x 4) is proposed in two phases at plot no. OS-30 in MIDC and its first phase (two modules of 12.5 MLD with total 25 MLD) is expected to start by December 2019.

Consent to establish has been granted for 50 MLD and TEPS has applied for consent to operate but the same has not yet been granted for the Phase-I (i.e. 12.5 MLD x 2) which is expected to start by Dec. 2019 and may take about 3 months for its stabilization.

For Phase-I (25 MLD), the treatment units provided are: Primary, Secondary, tertiary units. The CETP reportedly consists of Screen Chamber, Collection tank, Equalization Tank, Primary Treatment (diffused air floatation (DAF) for solid liquid separation), First Stage Bio-Degradation (silicon diffusers, compressed air provided by turbo blowers), Anoxic treatment for removal of TKN, First stage clarifier, Second stage bio-degradation (silicon diffusers, compressed air provided by turbo blowers), Second stage clarifier, Pressure Sand filter and Ozonization. Final treated effluent to be currently disposed in to the exiting disposal point near Navapur seashore.

### 4.0 CETP MONITORING:

Stage wise grab sampling from the current operational CETP and inlet & outlet sumps were carried out during the visit of the committee on 13.11.2019. The samples were analyzed at Central Laboratory, MPCB, Navi Mumbai. The sampling locations are given in **Table-6** and the analysis results are given in the **Table-7.1, 7.2 & 7.3**.

**Table-6: Sampling locations of CETP and Sumps**

S.N.	Location Description(s)
1	Inlet to CETP (from MIDC Sump-1+ Gravity)
2	Inlet to CETP (from MIDC Sump-3)
3	Inlet to CETP (from MIDC Sump-4)
4	CETP Inlet (mixed influent) (collection tank after O & G trap,)
5	Outlet of Equalization Tanks

6	Outlet of Primary clarifier
7	Outlet of Secondary Clarifier
8	Outlet of Oxidation with Hypo-chlorite treatment (Before Tertiary Treatment)
9	Outlet of CETP (from MIDC Sump-2) (premises near CETP)
10	Outlet of CETP (MIDC BPT) near Navapur seashore

**TABLE-7.1: ANALYSIS RESULTS OF MONITORING CARRIED-OUT AT CETP TARAPUR – INLET SUMPS & INLET OF CETP (13.11.2019)**

Sampling Locations→ Parameters	Inlet to CETP (from MIDC Sump 1+ Gravity)	Inlet to CETP (from MIDC Sump-3)	Inlet to CETP (from) MIDC Sump-4	CETP Inlet (mixed influent)	Outlet of Equalization	Inlet Design Norm <sup>#</sup>	Inlet Standard as per the Consent
pH	5.9	8.6	8.4	7	8.5	5.5-7	6-9
TSS(mg/l)	188	112	128	316	352	300-400	Refer Note below
Total Fixed Soild (TFS)	15025	11402	15598	10207	12088	-	
TDS(mg/l)	17260	13787	18187	12350	14769	-	NS
BOD(mg/l)	1450	1950	3800	3150	2200	1500	Refer Note below
COD(mg/l)	2624	4120	8880	5680	4960	3500	
Phenols(mg/l)	0.92	2.09	1.63	9.28	4.83	--	5
Total Ammonical Nitrogen (TAN) (mg/l)	2.4	6.2	6.5	14.7	28.7	--	50

All values are in mg/l except pH; Mode of sampling – Grab; NS – Not Specified

<sup>#</sup> As informed by M/s TEPS-CETP

Note: The Consent stipulates CETP Inlet norms for SSI industries (discharge up to 25 m<sup>3</sup>/day) i.e. Industries' Outlet norms- BOD: 1500 mg/l, COD: 3500 mg/l. The SSI (more than 25 m<sup>3</sup>/day), MSI and LSI units, are required to discharge effluent to CETP within stipulated standards in their individual consent (i.e. COD: 250mg/l; BOD 100 mg/l and other parameters & limits specified therein).

**TABLE-7.2 ANALYSIS RESULTS OF STAGE WISE SAMPLING FROM INLET TO OUTLET  
OF CETP**

S. No.	Sampling Locations→ Parameters	CETP Inlet	Outlet of Equalization	Outlet of Primary clarifier	Outlet of Secondary Clarifier	Outlet of Hypo treatment	Outlet of CETP (MIDC Sump 2)	Outlet of CETP (MIDC BPT) near Navapur beach	Outlet Standards MPCB
1	pH	7	8.5	8.5	7.2	7.1	7.2	6.9	6.0-9.0
2	TSS(mg/l)	316	352	1162	548	464	484	412	100
3	Total Fixed Solid (TFS)	10207	12088	15693	7809	17296	9232	8536	NS
4	TDS(mg/l)	12350	14769	18694	9233	21489	11320	9974	NS
5	BOD(mg/l)	3150	2200	1800	950	950	1350	1175	30*
6	COD(mg/l)	5680	4960	5680	2720	2528	4880	2928	250
7	Phenols(mg/l)	9.28	4.83	7.2	10.59	2.12	5.84	11.42	5
8	Total Ammonical Nitrogen (TAN)	14.7	28.7	15.4	12.8	4.5	13.4	9.8	50

Mode of sampling – Grab; NS – Not Specified; All values are in mg/L, except pH

\* The limit of 30 mg/l has been stipulated since Consent to Operate dated 13/4/2016. Prior to that, the Limit was stipulated as 100 mg/l.

**TABLE-7.3 ANALYSIS RESULTS- HEAVY METALS**

S. No.	Sampling Locations	Inlet standards (as per Consent)	CETP Inlet	Equalization outlet	Outlet of CETP (MIDC Sump-2)	Outlet of CETP (MIDC BPT) near Navapur seashore	Outlet standards (as per Consent)	
1	Metals	Iron(mg/l)	NS	303.92	153.78	133.04	85.04	3
2		Lead(mg/l)	1	0.05	0.08	0	0.01	0.1
3		Nickel(mg/l)	3	1.47	1.05	0.61	0.56	3
4		Cobalt(mg/l)	NS	0.12	0.07	0.02	0.03	NS
5		Copper (mg/l)	3	0.76	0.49	0.02	0.14	3
6		Total Chromium (mg/l)	2	0.71	0.65	0.86	0.24	NS
7		Zinc(mg/l)	15	4.53	5.18	2.20	1.4	15
8		Arsenic(mg/l)	0.2	10.40	19.70	12.9	3.55	0.2
9		Barium(mg/l)	NS	0.08	0.11	0.13	0.1	NS
10		Vanadium (mg/l)	NS	0.09	0.17	0.17	0.07	0.2

Mode of sampling – Grab; NS – Not Specified

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## 5.0 Actions Taken by MPCB:

The following actions have been initiated against the TEPS-CETP by MPCB.

- (i) The Board has issued directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 to MIDC vide letter dated 06/03/2017 and directed to take over non-conforming CETPs including TEPS-CETP.
- (ii) The Board has refused consent to Tarapur CETP vide letter dated 28/2/2018. The Respondent Board thereafter has filed Criminal cases bearing No. 196/2018 against the Tarapur CETP before Hon'ble Judicial Magistrate First Class-Palghar. Being aggrieved by the Refusal Order of MPCB issued vide letter dated 28.02.2018, the TEPS-CETP vide dated 28.03.2018 has preferred an Appeal before the Principal Secretary, Environment Department Government of Maharashtra, to review the refusal order and to grant permission to operate and maintain CETP at Tarapur to the TEPS-CETP and they will undertake the up gradation work of 25 MLD CETP. The Respondent Board in respect of resubmission of application for grant of consent by TEPS-CETP dated 07.11.2018, had once again issued Refusal Order dated 28.02.2019. Being aggrieved by the said Refusal Order dtd.28.02.2019, the TEPS-CETP has preferred an Appeal dated 15.04.2019 before the Principal Secretary, Environment Department Government of Maharashtra, to review the Refusal Order and to grant permission to operate and maintain CETP at Tarapur to the TEPS-CETP and they will undertake the up gradation work of 25 MLD CETP. Further as per fresh application submitted by TEPS CETP Consent to operate is issued on 29.11.2019 for period up to 31.12.2020.
- (iii) Directions u/s 5 of the Environment (Protection) Act, 1986 issued by the Central Pollution Control Board vide letter dated 23/07/2018 to Tarapur CETP and directed to take corrective action and operate properly to meet the stipulated norms, to identify the industries to keep a check on effluent quality of CETP, to install CEMS and provide data connectivity to MPCB and CPCB, to stop mixing and discharging of untreated waste water / effluent etc.
- (iv) Prosecution Notice issued u/s 15 of the (Environment) Act, 1986 vide letter dated 21/01/2019 by the Board for non-performing existing 25 MLD CETP within stipulated period. In response to the said prosecution notice, Tarapur CETP has submitted its reply dated 08.02.2019.
- (v) Proposed directions issued u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 vide letter dated 24/1/2019 by the Board and directed Tarapur CETP as to why it shall not be directed to deposit an amount of Rs.5,00,000/- per day (i.e. 2

paise per ltr./per day) towards the remediation cost to the environment as per 'Polluters Pay Principle'. The TEPS-CETP vide letter dated 10.02.2019 made submission that they submitted the action plan and the execution on action plan is already started.

- (vi) Directions issued u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 vide letter dated 14/02/2019 and directed Tarapur CETP to deposit an amount of Rs.5,00,000/- per day (i.e.2 paise per ltr./per day) towards the remediation cost to the environment as per 'Polluters Pay Principle'.
- (vii) Show cause notices for closure were issued in the month of May, 2019 to 113 industries and directed to submit the details about high COD stream with quantity of effluent generated from their processes and its treatment
- (viii) Bank Guarantees of the 23 non-complying industries to the tune of Rs.67 Lakhs have been forfeited.
- (ix) Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 was issued to Tarapur Environment Protection Society CETP by the Board vide letter dated 28/6/2019 and directed to get the strainers installed on the discharge point of all the member industries along with the provision of positive discharge of effluent to collection system finally reaching to CETP.
- (x) Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 174 was issued to Maharashtra Industrial Development Corporation, Mumbai by the Board vide letter dated 28/6/2019 and directed to get the strainers installed on the discharge point of all the member industries along with the provision of positive discharge of effluent to collection system finally reaching to CETP.
- (xi) The Board has filed Criminal cases bearing Nos.338/2010, 261/2017 and 196/2018 against the Tarapur CETP before the Hon'ble Chief Judicial Magistrate, Thane and Hon'ble Judicial Magistrate First Class-Palghar.

## 6.0 Action Taken by CPCB:

Recently, as compliance of the order of Hon'ble NGT OA. No. 593 of 2017 (arising from W.P. (Civil) No. 375/2012 on the file of the Hon'ble Supreme Court) Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors, CPCB, RD, Vadodara carried out visits & monitoring of CETP in Maharashtra including CETP Tarapur. Based on the monitoring reports, CPCB issued

directions on 13.08.2019 under Section-18 (1) (b) of the Water (prevention and control of Pollution) Act, 1974 regarding non-compliance status of CETPs.

## 7.0 OBSERVATIONS & FINDINGS:

- (i) All the treatment units of CETP were found operational except tertiary treatment system (comprising Pressure Sand and Activated Carbon Filter). The tertiary treatment was observed to be defunct since long time.
- (ii) The inlet design norms of CETP are BOD: 1500 mg/l & COD: 3500 mg/l. However, with the present way of functioning of CETP comprising primary, secondary and defunct tertiary treatment (Sand & carbon Filtration), meeting of outlet standards (BOD: 30 mg/l, COD: 250 mg/l) prescribed by MPCB is not at all possible.
- (iii) During the visit on 13.11.2019, CETP was operational without valid consent. The earlier consent expired on 31.12.2017. MPCB issued consent on 29.11.2019 for the period from 31.12.2017 to 31.12.2020. This shows the CETP was operational without consent from 31.12.2017 to 29.11.2019 i.e. almost for 23 months. MPCB granted consent even though CETP is grossly polluting consistently. MPCB has taken various actions against CETP as detailed in Point 4.0.
- (iv) There were leakages from pipes & pumps, overflow of effluent from some units (equalization tanks/aeration tanks) and overall housekeeping was found to be poor. There was heavy smell of SVOCs/VOCs (solvents/chemicals) near the inlet sumps. Inlet of CETP (with BOD: 3150 mg/l & COD: 5680 mg/l) indicating that member industries discharging their untreated/partially treated effluent to CETP without confirming the inlet design norms of CETP. CETP is not designed for such high strength effluent. There is urgent need of separate arrangement for High COD and High TDS effluent such as Common MEE and Common Spray Dryer. Such effluent streams are required to be separately collected and transferred to common facilities with identification of such industries. **CETP has no proper mechanism in place for routine monitoring of individual defaulter member units.**

(v) **The inlet effluent is exceeding the 25 MLD design hydraulic load of CETP.** The inlet flow meter and Online Continuously Monitoring System is not functioning consistently. The CETP operator also informed that inlet effluent quantity exceeds the design hydraulic load of CETP of 25 MLD. MPCB estimates that CETP inlet effluent quantity may be about 28 MLD against the design/consented capacity of 25 MLD.

(vi) The analysis results reveal gross non-compliance of the inlet design norms as well as outlet norms of the CETP.

**BOD is 3150 mg/l at Inlet of CETP which is more than 1500 mg/l- inlet design norms whereas COD is 5680 mg/l at Inlet of CETP, which is more than 3500 mg/l i.e. inlet design norms. BOD of influent is over double the inlet design norm whereas COD is 1.6 times of inlet design norm. Inlet Quality Standards are yet to be prescribed by MPCB for BOD & COD in the Consent of CETP as per MoEF&CC Notification dated 01.01.2016. The Consent stipulates that "Only for SSI units (having less than 25 CMD discharge effluent) BOD: 1500 mg/l and COD: 3500 mg/l is allowed and for rest of the industries, treated effluent as per their respective consents standards i.e. COD: 250 mg/l are allowed". The CETP is receiving about 26-28 MLD flow which is more than the reported designed hydraulic capacity of 25 MLD that to with higher concentration at inlet.**

(vii) The samples of treated effluent of CETP were collected from two locations namely from MIDC Sump-2 near the CETP and from MIDC BPT near Navapur Beach/shore from where it is being discharged to the Arabian Sea further 500 m inside.

**Analysis results of the said samples reveal that concentration of TSS, BOD, COD, Phenols, Iron and Arsenic grossly exceed among the analysed parameters of the Outlet Standards prescribed by MPCB.**

The concentration of TSS, BOD, COD, Phenols, Iron and Arsenic and their exceedance are shown in following Table-8:

**Table-8 Exceedance of Pollutants**

Pollutants	Outlet of CETP ( MIDC Sump-2)	Outlet of CETP (MIDC BPT) near Navapur seashore	Standards prescribed by MPCB	Remarks
TSS	484	412	100	More than 4 times the standards
BOD	1350	1175	30	More than 45 & 39 times the standards
COD	4880	2928	250	More than 9 & 11 times the standards
Phenols	5.84	11.42	5	More than 1 & 2 times the standards
Iron	133.04	85.04	3	More than 44 & 28 times the standards
Arsenic	12.9	3.55	0.2	More than 64 & 17 times the standard.

(All the values are expressed in mg/l)

**(viii)** Significant quantity of sludge is deposited (approx.-2400 MT) in the MIDC Sump-2 (10.56 Million Liters- capacity) where treated effluent is collected and further transferred to the sea shore through BPTs. There is also overflowing/leakages from pumps etc. from this sump to nearby natural drain which meets with Navapur Creek and further to the Arabian Sea. It is informed that the operation of this Sump is under MIDC and responsibility lies with MIDC for proper maintenance and removal all the sludge from sump. MIDC needs to be directed to take immediate action for the same.

(24)

- (ix) MPCB has authorized 07 Metric Ton/Day as CETP Sludge in the Authorization under Hazardous Waste (M, H & TM) Rules, 2008 for treatment and disposal of Hazardous Waste. The quantum of sludge generation in the CETP may be more than such specified quantity. MPCB may review the same. Further dry weight or wet weight should be specified
- (x) The stock of sludge about 750 MT stored in the premises needs to be disposed immediately to the CHWTSDF.
- (xi) CETP needs thorough up-gradation/revamping of its units/processes in terms of capacity, retention time, automatic chemicals dosing, scraping mechanism, aeration tanks, aeration capacity, de-sludging, transfer pumps & pipelines, removal of corrosion affected equipment/materials, decanters and its capacity, sludge drying beds, etc.

## 8.0 RECOMMENDATIONS:

In view of consistent gross violation of the CETP w.r.t. inlet flow and quality both exceeding the inlet design parameters and outlet effluent quality grossly exceeding the prescribed outlet standards (Refer Table-8), the following actions are recommended:

### 1. Immediate measures:

- (a) The capability of CETP be immediately assessed in terms of hydraulic load and inlet effluent quality that the CETP is able to meet the outlet norms (stipulated under the Consent to Operate by MPCB) as per the existing infrastructures. The said assessment studies may be carried out by MPCB through expert institute.
- (b) Based on the above assessment, the CETP shall receive only such limited hydraulic load and influent quality as prescribed in the said assessment. In order to ensure the same, the following may need to be enforced immediately after the said assessment:
- (c) MIDC to:
  - (i) remove deposited sludge (approx.-2400 MT) in the MIDC Sump-2 (10.56 Million Liters-capacity) where treated effluent is collected.

- (ii) ensure that no bore wells operate in MIDC Tarapur;
- (iii) ensure that no overflowing/leakages from pumps/tanks etc. takes place from this sump to nearby natural drain which meets with Navapur Creek and further to the Arabian Sea.
- (iv) ensure that supply of water to MIDC Tarapur is so reduced (as compared to the current supply) and distributed that inlet quantity to CETP does not exceed the above prescribed CETP hydraulic load;
- (d) MPCB in association with CETP shall identify units not having adequate facilities to meet the aforesaid assessed CETP inlet effluent quality and such units be directed to segregate their high concentrated effluent and be stored separately at existing CETP or new CETP in case such storage is available or disposed in Common TSDF Taloja for incineration. Such storage should not be allowed beyond 06 months. Storage and disposal of the same should be closely monitored by MPCB at regular interval.
- (e) CETP must also initiate actions to identify units who are discharging higher concentration effluent and/or higher quantity effluent to CETP and shall stop such units from discharge into CETP immediately. The same shall immediately be reported to MPCB who may close such units. The CETP should also develop round the clock surveillance mechanism to identify the member units discharging more than higher concentration at inlet of CETP.

MPCB shall also monitor CETP inlet and outlet effluent preferably on daily basis or on alternate day.

**In case if the above measures are not implemented effectively and CETP (either existing or new) continues to perform non-compliance to the inlet/outlet norms from Jan 31, 2020, and in case no alternate arrangement is in place, MPCB may close operation of CETP and its member units who discharge their effluent to the CETP till the compliance is achieved.**

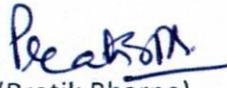
2. CETP shall take all necessary measures to control the influent quality & quantity besides improvement in overall scientific operation & maintenance of CETP with trained manpower and adequate analytical facility to keep watch on operational parameters at every stage of operation on regular basis.
3. There should be proper surveillance of all units and penalty mechanism for defaulter units to be derived by M/s TEPS –CETP for member industries in addition to inspections of MPCB to

ensure that all the member industries discharge the trade effluent meeting the norms as per their consents.

In case of non-compliance observed during M/s TEPS-CETP monitoring surveillance, the list of defaulting industries should be provided to MPCB from time to time for necessary action against such units. MPCB should take stringent action against industries as found in surveillance of MPCB & TEPS including recovery of environmental Compensation and prosecution of industries as per environmental laws.

4. There is urgent need of common facilities such as Common MEE and Common Spray Dryer for High COD and High TDS effluent and such types of effluent should be separately collected and transferred to common MEE and Spray Dryer facilities with identification of such industries.
5. The underground drainage from industrial premises to the MIDC drainage sump/pipeline be converted into over ground pipeline along with SCADA system for monitoring of quality and quantity of individual member industry.  
MIDC along with TIMA and CETP operator shall evolve time bound action plan for the same and be submitted to MPCB before execution.
6. CETP shall regularly send the CETP sludge to CHWTSDF for proper disposal.
7. The 55 units of 1216 industrial units in MIDC Tarapur, which are not member of the CETP, may be examined by MPCB w.r.t. waste water generation from their processes. Necessary action be taken by MPCB if it is found that their processes generate waste water.
8. MPCB to review authorization of CETP in terms of sludge quantity. Further dry weight or wet weight should be specified in the authorization.
9. CETP is also required to work upon housekeeping of entire premises with cleanliness, plantation, internal roads etc.

  
(D.B. Patil)  
02/01/2020  
Regional Officer, MPCB,  
Thane

  
(Pratik Bharne)  
Sc E, CPCB, Vadodara

  
(Bharat Kumar Sharma)  
Scientist E, CPCB

**PHOTOGRAPHS  
(13.11.2019)**



**Equalization Tanks**

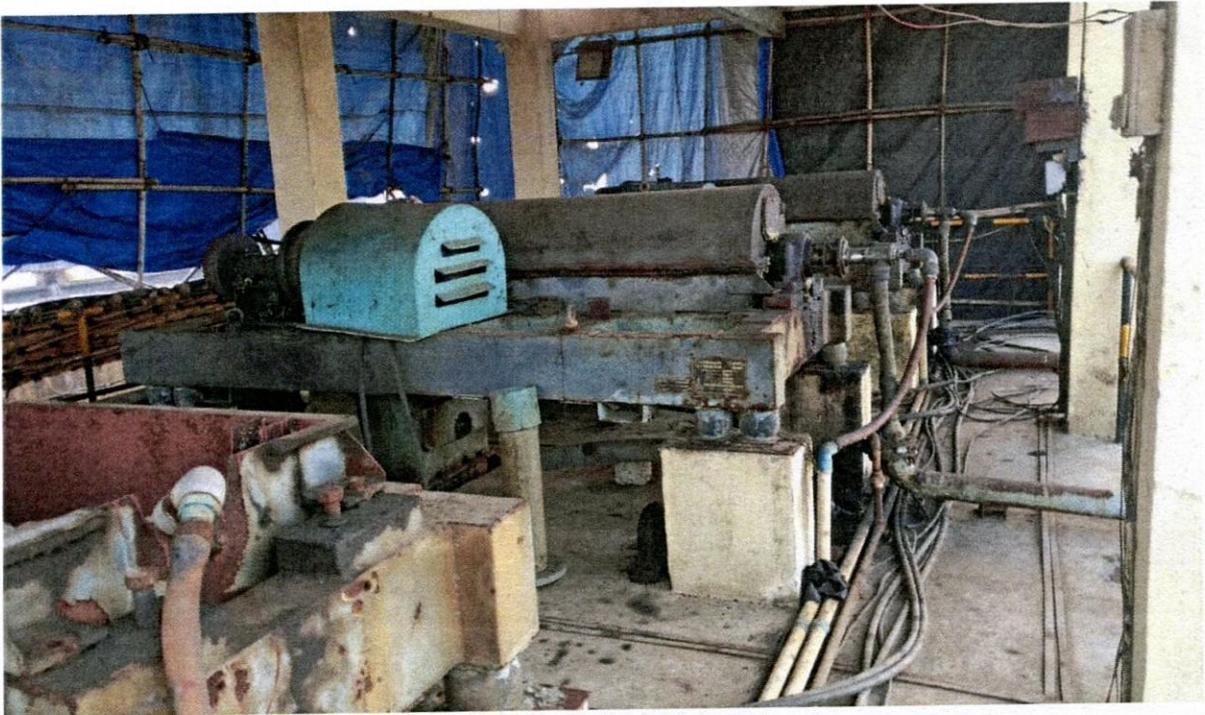


**Secondary Clarifier & Aeration Tanks**

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Leakages in pipeline and defunct tertiary treatment (Pressure Sand & Activated Carbon Filters)



Decanters- Sludge dewatering

Item No. 07

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
(Through Video Conferencing)**

Original Application No. 64/2016 (WZ)  
(M.A. No. 400/2016)

Akhil Bhartiya Mangela Samaj & Ors.

Applicant(s)

Versus

Maharashtra Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 26.09.2019

**CORAM : HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): Ms. Gayatri Singh, Senior Advocate along  
with Ms. Meenaz Kakalia, Advocate

For Respondent (s): Mr. Rahul Garg, Advocate for MoEF & CC  
Mr. Kanetkar, Senior Counsel alongwith  
Ms. Manasi Joshi, Advocate for  
Respondent No. 1  
Mr. Pradnyesh Oregaonkar i/b Little & Co.  
Mr. Sudhir Amlrive, Executive Engineer,  
MIDC, and Mr. Rajendra Totala, Dy.  
Engineer, MIDC, Tarapur for Respondent  
No. 2  
Mr. Raturaj Bathe, Advocate for  
Respondent No. 3

**ORDER**

1. The grievance expressed by the applicant is severe environmental and ecological degradation of the water bodies situated in the vicinity of the Tarapur MIDC caused by the discharge of untreated sewage and industrial effluent in MIDC and the release of

unauthorised volume of effluent in excess of the permitted limit by the Maharashtra Pollution Control Board in the Arabian Sea at Navapur as well as in the water bodies in the vicinity of Tarapur MIDC from the Common Effluent Treatment Plant. This has impacted the livelihood of the fisherfolk and the health of the people in habiting this area and caused degradation of the aquatic ecology. The affected water bodies include Murbe creek running through Murbe till Mahagaon, Murbe-Satpati creek and the Navapur-Dandi creek. The villages affected include Tarapur, Kamboda, Ghivali, Uchchheli, Dandi, Navapur, Alevadi, Murabe, Kharekuran, Satapati, Shirganv, Wadarai, Tembi, Dadara, Mahim and Kelave. The Tarapur Environment Protection Society (TEPS-CETP), the Respondent No. 3, comprises of industries of industries located in the Tarapur MIDC and was formed for taking care of matters relating to environmental protection and pollution control in Tarapur MIDC industrial area. It was commissioned as a primary treatment plant with a capacity of 20 MLD in 2006 which was subsequently enhanced to 25 MLD in 2009. A 59 kilometre effluent carrying pipeline runs throughout the industrial area to dispose treated/partially treated effluent to Arabian Sea at Navapur which is about 8 km away from MIDC.

2. It is stated that the Tarapur MIDC has a long history of being one of the most polluted industrial area in the country ever since it began functioning in 1972, showing flagrant violations of prescribed norms for industries.

3. The industrial area was identified as a critically polluted area in 1996 by the Central Pollution Control Board. The Central Pollution Control Board conducted a performance status of the CETPs in India which included the Tarapur CETP. It was recorded that *'Tarapur CETP (Maharashtra) has four-stage treatment but still these plants were not meeting standards. This reflects gross neglect in operation.'*
4. There have been frequent leakages from the CETP which have been recorded in several reports, resulting in high pollution levels in the water bodies that lie in its vicinity.
5. In 2010, the Central Pollution Control Board in association with the Indian Institute of Technology, Delhi, carried out an environmental assessment of the industrial clusters across the country with the aim of identifying polluted industrial clusters and prioritizing planning need for intervention to improve the quality of the environment in these industrial clusters. The Assessment was based on the Comprehensive Environmental Pollution Index (CEPI).
6. As per the CEPI index, industrial cluster within aggregate score of 70 and above are to be considered to be critically polluted. The aggregate CEPI score of Tarapur was found to be 72.01 and, therefore, identified as critically polluted. The Maharashtra Pollution Control Board is stated to have failed to monitor to ensure that the industries conform to the consent orders and, the Respondent No. 2 had failed to provide the requisite infrastructure for operations, repairs and upgradation of the effluent collection

system. In other words, the regulatory authorities like the SPCBs have not been as effective as expected as noted by the Hon'ble Supreme Court in *Techi Tagi Tara vs. Rajendra Singh Bhandari & Ors.* (supra).

7. In Original Application No. 95/2018 in the matter of "*Aryavart Foundation v. M/s Vapi Green Enviro Ltd. & Ors.*" in a similar situation prevailing in the Vapi Industrial Cluster, the Tribunal had passed certain directions. Considering the identical nature of the issues involved, we pass the following directions as in that case:

- (i) We direct constitution of following Committee to assess the extent of damage and cost of restoration of the environment and individual accountability of CETP and polluting industrial units:
  - a) Representative of CPCB.
  - b) Representative of IIM, Ahmadabad.
  - c) Nominee of IIT, Ahmadabad.
  - d) Scientist nominated by NEERI.
  - e) Representative of GPCB.
- (ii) The Committee may give its report within three months. The Committee will be entitled to take any factual or technical inputs in the manner found necessary. CPCB will be the nodal agency for the purpose. The Committee may also suggest steps for restoration of the environment.
- (iii) The Committee may give hearing to the CETP operator and the units identified as polluting by the GPCB for which list will be

furnished by the GPCB to the Committee indicating the period and nature of default within one month.

- (iv) The GPCB may inform the defaulting units for compliance of this order.
  - (v) The GPCB may also consider exercise of its statutory powers of prosecution which power is coupled with duty.
  - (vi) Having regard to the entirety of the fact situation in the present case, we direct that, except for the green and white categories of industries, other category of defaulting industries connected to the CETP, shall deposit with the CPCB the following amounts towards interim compensation within one month:
    - a) Large Industries – Rs. 1 Crore each.
    - b) Medium Industries – Rs. 50 Lakhs each.
    - c) Small Industries – Rs. 25 Lakhs each.
  - (vii) The CETP on its part shall deposit a sum of Rs. 10 Crores with the CPCB towards interim compensation within one month.
  - (viii) The amount may be utilized by the CPCB for restoration of the environment.
  - (ix) The CPCB shall undertake jointly with GPCB extensive surveillance and monitoring of the CETP at regular intervals of three months and submit its report to this Tribunal.
  - (x) Copy of the order may be sent to CPCB by email and all reports in pursuance of the above directions be sent to this Tribunal at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)
8. In order to ensure uniformity in the proceedings, it is felt appropriate that the matter should be heard in Court No. 1 where

similar cases including Original Application No. 95/2018: *Aryavart Foundation v. M/s Vapi Green Enviro Ltd. & Ors.* is under consideration.

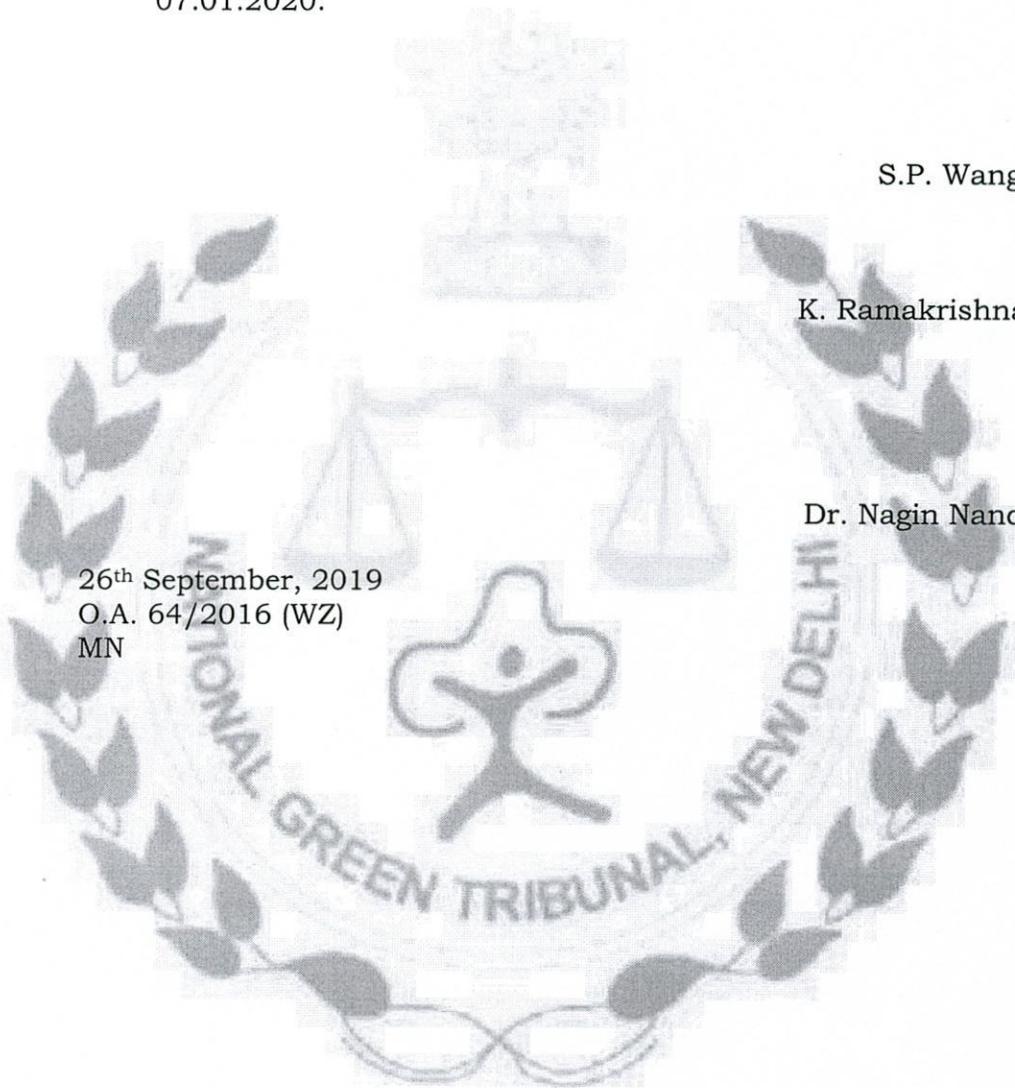
9. We accordingly direct that this case be listed in Court No. 1 on 07.01.2020.

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

26<sup>th</sup> September, 2019  
O.A. 64/2016 (WZ)  
MN



Upon Mentioning

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
(Through Video Conferencing)**

Original Application No. 64/2016 (WZ)

Akhil Bhartiya Mangela Samaj & Ors.

Applicant(s)

Versus

Maharashtra Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 22.10.2019

**CORAM: HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Respondent (s): Ms. Manasi Joshi, Advocate for Respondent No. 1.

**ORDER**

1. On being mentioned by Ms. Manasi Joshi learned counsel for Gujarat Pollution Control Board, this case has been taken up.
2. It is submitted that on all places where the name of Gujarat Pollution Control Board appears, name of Maharashtra Pollution Control Board be inserted by substitution.
3. Let the above correction be made and the corrected order uploaded in the website.

S. P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

October 22, 2019  
Original Application No. 64/2016 (WZ)